

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

ORIGINAL APPLICATION No. 238 OF 2021

IN THE MATTER OF:

Chepuri Ramachandraiah
Telangana

....

Applicant(s)

Versus

The Prl.Secretary of Telangana,
Environment, Science & Technology,
Telangana & others.

....

Respondent(s)

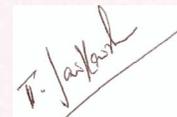
REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2)

RUNNING INDEX

Sl. No.	Particulars	Page Nos.
1.	Report dated 13.08.2023 of the Telangana State Pollution Control Board (TSPCB) (Respondent No. 2).	1 – 3
2.	Annexure-I -- Show Cause Notice dated 31.01.2023 issued by Respondent Board to M/s. Hindys Lab Private Ltd., (formerly M/s.Hychem Laboratories), Veliminedu (V), Chityal (M), Nalgonda District.	4 – 8
3.	Annexure-II – Respondent Board directions dated 23.03.2023 levying Environmental Compensation issued to M/s. Hindys Lab Private Ltd., (formerly M/s.Hychem Laboratories), Veliminedu (V), Chityal (M), Nalgonda District.	9 – 21
4.	Annexure-III – M/s. Hindys Lab Private Ltd., (formerly M/s.Hychem Laboratories), Veliminedu (V), Chityal (M), Nalgonda District reply letter dated 28.03.2023.	22 – 53
5.	Annexure-IV – Respondent Board letter dated 24.05.2023 addressed to District Collector, Nalgonda District for recovery of Environmental Compensation under Revenue Recovery Act, 1864.	54 – 55
6.	Annexure-V – District Collector, Nalgonda Proceedings dated 05.07.2023 addressed to Tahasildar, Chityal Mandal, Nalgonda District requesting to initiate action under Revenue Recovery Act, 1864 against M/s. Hindys Lab Private Ltd., (formerly M/s.Hychem Laboratories), Veliminedu (V), Chityal (M), Nalgonda District.	56
7.	Annexure-VI – Hon'ble High Court Order dated 08.08.2023 in WP No. 20336 of 2023 filed by M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityala (M), Nalgonda District.	57 – 59

Place: Hyderabad

Date: 14-08-2023.



COUNSEL FOR RESPONDENT No. 2

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD DT. 13.08.2023 IN O.A. NO.238 OF 2021 FILED BY SHRI CHEPURI RAMACHANDRAIAH, R/O. VELIMINEDU (V), CHITYALA (M), NALGONDA DISTRICT AGAINST M/S. HINDYS LAB PRIVATE LIMITED.

Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

The Hon'ble NGT (SZ), Chennai vide order dt. 29.03.2023 in O.A. No. 238 of 2021 directed the respondent Board to make a spot inspection and verify whether the compliances by the 4th respondent are in order. They are also directed to file a report on the further action taken to the show cause notice issued by the respondent Board levying Environmental Compensation.

As per orders of the Hon'ble NGT, the respondent Board has inspected the respondent industry on 26.04.2023 to verify the compliances and filed a report dated 29.04.2023 before the Hon'ble NGT.

The Hon'ble NGT (SZ), Chennai vide order dt. 29.03.2023 in O.A. No. 238 of 2021 directed the respondent Board to report if already there is a levy of Environmental Compensation, whether the same is recovered or not.

In this regard, following is submitted:

1. Earlier, the respondent Board issued show-cause notice to the respondent industry on 31.01.2023 informing that the Board hereby proposes to levy Environmental Compensation of Rs. 1,19,70,000/- on the unit, as per the recommendations of the Joint Committee constituted by the Hon'ble NGT, for non-compliances and the violations committed by the unit and stated that directions are proposed to be issued under Section 33A of Water (Prevention and

Control of Pollution) Act, 1974 for the levy of Environmental Compensation. **(Annexure – I).**

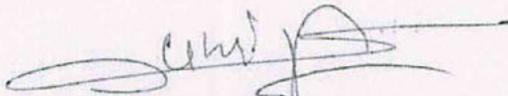
2. Subsequently, the Board has called industry for personal hearing held on 17.02.2023, before the Board's Task Force committee comprising of External Expert Members, for reviewing the industry and taking necessary action regarding levy of Environmental Compensation.
3. Based on the recommendations of the Task Force Committee, the respondent Board vide order No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued directions to Respondent industry levying Environmental Compensation (EC) and directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Ninteen Lakhs Seventy Thousand Only) towards Environmental Compensation (EC) within 15 days. **(Annexure – II).**
4. The respondent industry submitted a reply dt.28.03.2023 submitting that the industry has filed point wise objections and detailed response before the Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint committee in connection with recommending Environmental Compensation and the Hon'ble NGT is yet to consider their objections to the report. The Respondent Industry stated that under such circumstances, the directions/orders issued vide order dt.23.03.2023 by the respondent Board levy of Environmental Compensation is premature. **(Annexure – III).**
5. The respondent Board vide letter dated: 24.05.2023 requested the Collector & District Magistrate, Nalgonda District to instruct the concerned for taking necessary steps for recovery of Environmental Compensation from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890. **(Annexure – IV).**
6. The Collector & District Magistrate, Nalgonda District vide Procg.No.E4/3916/2023, Dt.05.07.2023 authorized the Tahasildar, Chityal Mandal to initiae action under Revenue Recovery Act 1864 against the respondent industry to realize the amount from movable or immovable properties of defaulters as per the procedure laid down under Revenue Recovery Act, 1864. **(Annexure – V)**

7. Subsequently, Respondent industry has filed a W.P. No. 20336 of 2023 before Hon'ble High Court of Telangana praying the Hon'ble High Court to declare the order No: No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued by the Respondent Board directing the industry to deposit an amount of Rs. 1,19,70,000/- towards Environmental Compensation and against Letter No:RCP-10/TSPCB/TF/BO/2023-2145, Dt.23.03.2023 issued by Respondent Board requesting the Collector & District Magistrate, Nalgonda to collect the Crop Compensation of Rs. 22,73,000.00/- from the industry and disburse to the applicant as recommended by the Joint Committee constituted by the Hon'ble NGT, pending disposal of the application in O.A.No: 238 of 2021 on the file of Hon'ble NGT is arbitrary and illegal.
8. Subsequently, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry. (**Annexure – VI**)

In view of the above and as per orders of Hon'ble High Court, the Respondent Board will give an opportunity of hearing to the Respondent industry and further action will be taken to collect the levied Environmental Compensation.

Date: 13-08-2023.

Place: Nalgonda


ENVIRONMENTAL ENGINEER

**ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.**



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: NALGONDA

Annexure-I

H.No. 8-15, 1st Floor
Sri Lakshmi Complex,
Sri Vinayaka Nagar, Hyderabad Road
Nalgonda-508001, Ph: 08682-248005

4

Notice. No. 48004/PCB/RO-NLG/TF/2023 - 1089

Date.31.01.2023

Sub: TSPCB – RO – NLG - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District – O.A.No.238 of 2022 filed by Sri Chepurti Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District in the Hon'ble NGT, Southern Zone, Chennai – Hon'ble NGT, Chennai Order dt.08.12.2021 - Report dt.13.05.2022 of the Joint Committee in the matter submitted to Hon'ble National Green Tribunal, South Zone, Chennai – Levy of Environmental Compensation – **Show Cause Notice – Issued** - Reg.

- Ref:**
1. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 2. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
 3. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
 4. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
 5. CFO order No.220523499495, dt.27.01.2022.
 6. Report dt.13.05.2022 of the Joint Committee in O.A. No. 238 of 2021 (SZ).
 7. TSPCB Order No.NLG-205/TSPCB/TF/HO/2022-1038 & 1039, Dt.30.09.2022.
 8. Memo No.22/NGT-Chennai/TSPCB/Legal/2021-111, Dt.07.12.2022.
 9. Lr.No.48004/PCB/RO-NLG/TF/2022-966, Dt.13.12.2022.
 10. Your reply dt.21.12.2022 addressed to the EE, TSPCB, Regional Office, Nalgonda in response to the T.O Ir.dt.13.12.2022.

WHEREAS, vide reference 1st cited above, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

WHEREAS, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination as State PCB.

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WHEREAS, in compliance of the Orders, the District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.

WHEREAS, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.

WHEREAS, the matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT vide reference 4th cited, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.

WHEREAS, further, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021 vide reference 5th cited, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.

WHEREAS, vide reference 6th cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. The Joint Committee observed major violations and the same is recorded in the section 7A of the Joint Committee report dt.13.05.2022. The Joint Committee also made mitigations/suggestions to prevent the pollution caused and same is recorded in the section 8 of the Joint Committee report dt.13.05.2022 including the following:

1. To take immediate steps for up-gradation of ETPs provided to treat Low TDS and High TDS and to take third party (preferable NEERI) assessment of the same to ensure the adequacy to achieve ZLD system.
2. To take immediate steps to upgrade the control measures installed in process vent to reduce the VOC emissions and also to improve the efficiency of solvent recovery system as well as to upgrade the control measures provided. The same shall be assessed by the third party (preferable NEERI/IICT) to ensure no odour shall be reported by the surrounding people.

WHEREAS, the Joint Committee calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-. The details of the Environmental Compensation calculation is recorded in the section 7B (iv) of the Joint Committee report dt.13.05.2022.

WHEREAS, the Board vide letter dated 13.12.2022 you were called upon to deposit a sum of Rs. 1,19,70,000/- within 15 days time. On receipt of the same you had submitted a reply dated 21.12.2022 stating that you have filed objections to the Joint Committee Report before the Hon'ble National Green Tribunal and the same is pending consideration and in the wake of the same, that the demand made for Environmental compensation is premature. You have also given details of measures taken by you in response to the suggestion of the Joint Committee.

WHEREAS, the Board has considered your reply dated 21.12.2022. The Joint Committee inspection was conducted in your presence when the violations were noticed and the levy of Environmental Compensation has been suggested. The Joint Committee constituted by Hon'ble National Green Tribunal had conducted an elaborate study and has noticed non-compliance by your unit. It has also set out the conditions which have not been complied with and that no details were made available by your unit as regards the effluent treatment provided by the unit before the year 2015 as well as there are details available regarding hazardous waste storage facilities and the Joint Committee has also taken consideration the report of the water and soil quality obtained from agricultural department which had stated that the water is not suitable for cultivation under normal condition and after assessment of the water quality and soil quality the Joint Committee had recommended for the levy of Environmental Compensation.

Therefore, with a view to give you an opportunity to explain as to why the Environmental Compensation should not be levied, this show cause notice is being issued to you. As per the report of the Joint Committee, the Environmental Compensation is proposed to be levied as follows:-

1. The Committee observed major violations of M/s Hindys Lab and the same is recorded in the section 7A. As per the complaint received from the applicant, TSPCB has reviewed the industry on 06.11.2020 and issued directions vide order dated 18.11.2020 and also forfeited Bank Guarantee of Rs.2 Lakhs.
2. The Board has issued directions to the industry vide order dated: 18.11.2020 observed non compliances for 28 days of period from 18.11.2020 to 15.12.2020. The

Board has inspected industry to verify the compliance in connection with CFO (Phase-I) and non compliance observed for a period of 308 days from 17.02.2021 to 20.12.2021. Total days of non-compliance of the industry observed are 336 days. (7)

3. Hence, the Committee opines to calculate EC as per CPCB formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of Industrial sector (Red – 95)

N = Number of days of violation took Place (date on which non compliance observed and to till date of rectification)

R = A factor in Rupees for EC (Rs. 250/- may be assumed)

S = Factor for scale of operation (Large – 1.5)

LF = Location factor (the unit is located in Veliminedu village, Nalgonda District and population is less than 10 lakh = 1)

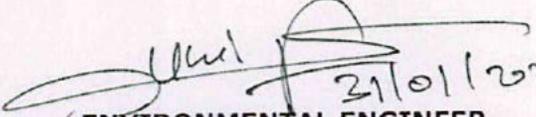
- Pollution Index of Industrial sector (PI): TSPCB has categorised this industry into red- large category, average pollution index is 95.
- Number of days of violation (N): 336. The number of days for which violation took place is considered as the period between the day of violation observed and day of compliance verified by the TSPCB/CPCB. As per the records of the unit, 336 days is considered of period of violation for estimating EC.
- Scale of operation (S): The industry is considered as large, thus scale of operation (S) for EC estimation is considered as 1.5.
Location factor (LF): The industry is located in Veliminedu village, Nalgonda District and the total population within village boundary and up to 10 km distance from the municipal boundary of the city is less than 1 million. Thus location factor (LF) is considered as 1 for EC estimation.
- Factor in rupees (R): As per the environmental compensation estimation guidelines factor of rupees may be minimum of Rs 100/- and maximum of Rs. 500/-. The factor of rupees is considered as Rs. 250/- for estimating environmental compensation for this industry, considering its pollution potential

Period of non-compliance	PI	S	LF	R (Rs)	N (Days)	Environmental compensation
18.11.2020 to 15.12.2020 & 17.02.2021 to 20.12.2021	95	1.5	1.0	250	336	Rs.1,19,70,000/-

In view of the above, the Board hereby proposes to levy Environmental Compensation of Rs. Rs.1,19,70,000/- on your unit for the non-compliance and the violations committed by your unit and directions are proposed to be issued under section 33A of (Prevention and Control of Pollution) Act, 1974 for the levy of Environmental Compensation.

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Hence, you are hereby called upon to **show cause within 15 days** of receipt of this notice as to why the above proposed Environmental Compensation is not levied on your unit. The explanation should reach the under-signed within the above time limit failing which it shall be presumed that you have nothing to offer by way of explanation and the Environmental Compensation shall be levied as proposed herein.


21/01/2023
ENVIRONMENTAL ENGINEER

To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291, Veliminedu (V), Chityal (M),
Nalgonda District.

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information.
2. The District Collector & District Magistrate, Nalgonda, Nalgonda District for favor of kind information and necessary action.
3. The JCEE-UH-II (Legal), TSPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information and necessary action.
4. The SEE-UH-IV (TF), TSPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information and necessary action.

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ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nagonda.

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

⑨ Annexure-II

Order No. NLG-205/TSPCB/TF/HO/2023- 2144

Dt:23.03.2023

Sub : TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Causing of damage to the environment due to operation of the industry - Levying of Environmental Compensation and Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - DIRECTIONS - Orders Issued - Reg.

- Ref :**
1. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 2. Order No.NLG-205/TSPCB/UH-V/TF/2019-1258, Dt.18.11.2020.
 3. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
 4. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
 5. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
 6. Report of the Environmental Engineer, TSPCB, Regional office, Nalgonda dated 13.05.2022 in O.A. No.238 of 2021 filed in the Hon'ble National Green Tribunal, Chennai by Shri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala(M), Nalgonda District.
 7. Report dt.13.05.2022 of the Joint Committee in O.A. No. 238 of 2021 (SZ) [Earlier OA No. 181 of 2020(PB)] in the matter of Chepuri Ramachandraiah, Vs State Of Telangana submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.
 8. CFO order No.220523499495, dt.27.01.2022.
 9. Directions Order No.NLG-205/TSPCB/TF/HO/2022-1038 & 1039, Dt.30.09.2022.
 10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt:07.12.2022.
 11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt:13.12.2022.
 12. Board vide mail dated:13.12.2022 to Director, NEERI.
 13. Board vide mail dated:13.12.2022 to Director, NGRI.
 14. TSPCB report dt:13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
 15. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
 16. Show Cause Notice No.48004/PCB/RO-NLG/TF/2023-1088, Dt.31.01.2023.
 17. Industry's reply dt.06.01.2023 received through e-mail on 09.02.2023.'
 18. Inspection of the industry by the Board Officials on 10.02.2023.
 19. Hearing held 17.02.2023.
 20. Industry Letter dated:24.02.2023.

* * * * *

1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, vide reference 1st cited, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

3. **WHEREAS**, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.
5. **WHEREAS**, the matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT vide reference 4th cited, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021 vide reference 5th cited, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, accordingly, the Board Officials inspected M/s. Hindys Lab Private Ltd, Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District on 03.02.2022 and submitted a status report in the matter vide reference 6th cited.
8. **WHEREAS**, further, vide reference 7th cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. The gist of the report is as given below:

Non-compliance observed:

1. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out of 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
2. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
3. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
4. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.

5. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl. (11)
6. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
7. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
8. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
9. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
10. Total compensation recoverable: Rs.14243000.00/-
11. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.

9. **WHEREAS**, vide reference 9th cited, the Board issued certain directions to the industry vide order dt.30.09.2022 in connection with Fire Accident occurred in the industry.
10. **WHEREAS**, the Board vide reference 10th cited, addressed letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
11. **WHEREAS**, the District Agricultural Officer, Nalgonda vide Ir.dt.21.12.2022 requested the EE-RO-NLG to submit the matter for the perusal of District Collector, Nalgonda for collection of crop compensation from M/s. Hindys Lab Private Ltd.
12. **WHEREAS**, in the meanwhile, the Standing Counsel vide mail dt.18.01.2023, citing the contents of the hearing held on 17.01.2023 in OA No.238 of 2022, opined that a show cause notice has to be issued calling upon the violator to submit an explanation and also followed by personal hearing and the order levying the Environmental Compensation ought to contain the provisions of law under which the said direction is issued. It may implies same regarding levy of Crop Compensation. Hence, kindly requested to issue instructions to Regional Office, Nalgonda for further action on letter dt.21.12.2022 received from District Agricultural Officer, Nalgonda regarding levy of Crop Compensation.
13. **WHEREAS**, the Board vide reference 11th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
14. **WHEREAS**, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
15. **WHEREAS**, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination.

16. **WHEREAS**, vide reference 14th cited, the Board filed a report dated 13.12.2022 in O.A. No.238 of 2021 before the Hon'ble National Green Tribunal, Chennai. The case came for hearing on 17.01.2023 and the Hon'ble NGT vide reference 15th cited directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as to how they are going to recover the said money.'
17. **WHEREAS**, vide reference 16th cited, the RO-Nalgonda has issued show-cause notice to the industry on 31.01.2023 informing the Board's proposal to levy Environmental Compensation of Rs.1,19,70,000/- for the non-compliance and the violations committed by the industry and directions are proposed to be issued under section 33A of (Prevention and Control of Pollution) Act, 1974 for the levy of Environmental Compensation.
18. **WHEREAS**, the industry submitted their reply dt.06.01.2023 received through e-mail on 09.02.2023 to the above show-cause notice.
19. **WHEREAS**, the Board Officials inspected the industry on 10.02.2023. Sri B. Laxman, Manager EHS of the industry was present and accompanied the inspection. The details are as given below:

1. M/s. Hindys Lab Private Ltd., Sy.No. 289-292, Veliminedu (V), Chityal (M), Nalgonda District is a Bulk drug and Intermediate manufacturing industry.
2. During inspection, the industry was in operation.
3. The industry obtained CFO & HWA of the Board vide order dated 27.01.2022 with validity up to 31.07.2025.
4. The industry is having effluents treatment system consisting of Stripper (50 KLD), MEE - 3 effect (50 KLD), ATFD (7.5 KLD), Biological ETP - 50 KLD (consisting aeration tank) & RO plant - 50 KLD. During the inspection, cleaning work of MEE was under progress.
5. The industry has installed coal fired boilers of capacity 1X6 TPH, 1X8 TPH provided with separate Bag filter followed by Mechanical dust collector as APCE followed by common chimney of height 30 mtrs. The industry has installed DG sets of capacity 2 x 1000 KVA provided with acoustic enclosure.
6. The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions.
7. The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents & RO permeate and connected to TSPCB server. The industry has provided IP camera at Main gate entrance area and connected to TSPCB server.
8. The industry has provided VOC analyzer and connected to TSPCB server.
9. The industry has provided separate energy meter for ZLD system, APCE system to Boiler and scrubbing system.
10. As per the records of the industry from period May' 2022 to Jan' 2023, the industry has manufactured 7 consented products with production quantity of 1043 Kgs/day as against the consented capacity of 2499.9 Kgs/day.
11. As per the records of the industry from period May'2022 to Jan' 2023, the water consumption is 111.08 KLD as against the consented capacity of 127.65 KLD.
12. As per the records of the industry from period May'2022 to Jan' 2023 the waste water generation is 37.14 KLD as against the consented capacity of 48.80 KLD.

• Compliance with regard to Schedule -B conditions of CFO order No. 220523499495, dt.27.01.2022 is as given below:

Sl. No.	Condition	Compliance	
1	Total Fresh Water Consumption shall not exceed 127.65 KLD.	As per the records of the industry from period May'2022 to Jan' 2023, the water consumption is 111.08 KLD as against the consented capacity of 127.65 KLD.	
S.No.	Purpose		Quantity
1.	Process		18.65
2.	Washings		2.5
3.	Scrubber		1.5
4.	Boiler Feed		25
5.	Cooling Tower		66
6.	DH Plant Regeneration		4
7.	Domestic		5
8.	Gardening		5
	Total	127.65 (Fresh- 81.65 KLD & Recycled 46 KLD)	

2	<p>During the maintenance / breakdown of ZLD, the pre-treated effluent sent to CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards:</p> <table border="1" data-bbox="467 166 992 627"> <thead> <tr> <th>Parameter</th> <th>Limiting Standards</th> </tr> </thead> <tbody> <tr><td>pH</td><td>5.5 - 9.0</td></tr> <tr><td>Temperature °C</td><td>45.0</td></tr> <tr><td>Total Dissolved Solids (Inorganic)</td><td>5,000 mg/l</td></tr> <tr><td>Oil and Grease</td><td>20 mg/l</td></tr> <tr><td>Phenolic Compounds (as C₆H₅OH)</td><td>5 mg/l</td></tr> <tr><td>Ammonical Nitrogen (as N)</td><td>50 mg/l</td></tr> <tr><td>Cyanide (as CN)</td><td>2 mg/l</td></tr> <tr><td>Chromium Hexavalent (as Cr⁶⁺)</td><td>2 mg/l</td></tr> <tr><td>Chromium (total) (as Cr)</td><td>2 mg/l</td></tr> <tr><td>Copper (as Cu)</td><td>3 mg/l</td></tr> <tr><td>Lead (as Pb)</td><td>1 mg/l</td></tr> <tr><td>Nickel (as Ni)</td><td>3 mg/l</td></tr> <tr><td>Zinc (as Zn)</td><td>15 mg/l</td></tr> <tr><td>Arsenic (as As)</td><td>0.2 mg/l</td></tr> <tr><td>Mercury (as Hg)</td><td>0.01 mg/l</td></tr> <tr><td>Cadmium (as Cd)</td><td>1 mg/l</td></tr> <tr><td>Selenium (as Se)</td><td>0.05 mg/l</td></tr> <tr><td>Fluoride (as F)</td><td>15 mg/l</td></tr> <tr><td>Boron (as B)</td><td>2 mg/l</td></tr> <tr><td>COD</td><td>15,000 mg/l</td></tr> </tbody> </table>	Parameter	Limiting Standards	pH	5.5 - 9.0	Temperature °C	45.0	Total Dissolved Solids (Inorganic)	5,000 mg/l	Oil and Grease	20 mg/l	Phenolic Compounds (as C ₆ H ₅ OH)	5 mg/l	Ammonical Nitrogen (as N)	50 mg/l	Cyanide (as CN)	2 mg/l	Chromium Hexavalent (as Cr ⁶⁺)	2 mg/l	Chromium (total) (as Cr)	2 mg/l	Copper (as Cu)	3 mg/l	Lead (as Pb)	1 mg/l	Nickel (as Ni)	3 mg/l	Zinc (as Zn)	15 mg/l	Arsenic (as As)	0.2 mg/l	Mercury (as Hg)	0.01 mg/l	Cadmium (as Cd)	1 mg/l	Selenium (as Se)	0.05 mg/l	Fluoride (as F)	15 mg/l	Boron (as B)	2 mg/l	COD	15,000 mg/l	<p>Not sent</p> <p style="text-align: right;">13</p>
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4	<p>The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.</p>	<p>As per the records of the industry from period May' 2022 to Jan' 2023, the industry has manufactured 7 consented products with production quantity of 1043 Kgs/day as against the consented capacity of 2499.9 Kgs/day.</p>																																										
5	<p>The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>	<p>--</p>																																										
6	<p>The industry shall comply with ambient air quality standards of PM10(Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.</p>	<p>As per 3rd party monitoring reports (Global Enviro Labs), the values of AAQM are meeting the Board standards.</p>																																										

	Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time-(10 PM to 6 AM)-70 dB (A).	
7	The industry has paid CFO fee of Rs.3,60,000/- for a period up to 31.03.2023. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	--
8	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.	--
9	The industry shall obey the outcome order of the Hon'ble NGT Order, New Delhi in OA No, 181 of 2020.	Directed to comply
10	The industry CFO & HWA Order dt: 17.02.2021 valid upto 31.07.2025 stands cancelled.	Complied
11	The industry shall segregate effluents into LTDS & HTDS effluents separately.	Complied
12	The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.	The industry is having effluents treatment system consisting of Stripper (50 KLD), MEE - 3 effect (50 KLD), ATFD (7.5 KLD), Biological ETP - 50 KLD (consisting aeration tank & RO plant - 50 KLD.
13	The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance, break down of Stripper, MEE & ATFD system and shall maintain records.	--
14	The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.	The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents & RO permeate and connected to TSPCB server.
15	The industry shall maintain IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate with a backup data for a period of 6 months.	The industry has provided IP camera at Main gate entrance area and connected to TSPCB server
16	The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.	The industry has provided nitrogen blanketing to bulk solvent storage tanks.

17	The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.	The industry has provided water meters at process, boiler feed and cooling tower.
18	The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.	The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions.
19	The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.	The industry has provided VOC analyzer and connected to TSPCB server.
20	The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.	Complied
21	The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.	The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents & RO permeate and connected to TSPCB server.
22	The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.	The industry has provided the TDS meter and connected to TSPCB server.
23	The industry shall develop greenbelt as per norms.	The industry has greenbelt in an area of about 4 acres.
24	The industry shall submit Bank Guarantee of Rs. 2 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board.	The industry has submitted fresh BG of Rs.4 Lakhs dated 04.02.2022 with validity period upto 03.02.2023.
25	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.	The industry has provided nitrogen blanketing to bulk solvent storage tanks.
26	The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.	The industry has provided storage tanks of capacity 2X180 KL for storage of HTDS effluents and 3X25 KL for storage of LTDS effluents.
27	The industry shall not use effluents in cooling towers under any circumstances.	Earlier on 08.12.2022, the Board Officials collected

15

		samples from Cooling towers. The details are mentioned below.
28	The industry shall not discharge any effluents on land within or outside the plant premises.	During inspection, no discharges were observed.
29	The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.	The industry has provided collection tank of capacity 100 KL for collecting first runoff off rain water.
30	The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. The industry shall collect contaminated rain water and shall dispose the same to the CETP, after confirming to the influent standards of CETP duly maintaining separate records.	Complied
31	The industry shall provide arrangement to bypass the rain water collection tank of first run off rain water for subsequent water flow.	Complied
32	The industry shall provide hood with extraction system to the HTDS collection tanks connected to the scrubbers to control odour.	Not complied During inspection, odour was observed near collection tanks.
33	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.	Complied
34	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	Complied
35	The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.	Complied
36	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel within a period of two months.	Complied
37	The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.	The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions. The industry has also having one single stage scrubber for MEE system.
38	The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.	Complied
39	The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to the concerned R.O., every month along with invoice copies of the starting raw materials outsourced.	Not Complied
40	The industry shall ensure safe storage of the Bi-products / low value products on an elevated platform with closed cover sheds & shall adopt suitable treatment. The industry shall also maintain daily records for By-	Directed to comply

4	The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.	The industry is having effluents treatment system consisting of Stripper (50 KLD), MEE - 3 effect (50 KLD), ATFD (7.5 KLD), Biological ETP - 50 KLD (consisting aeration tank & RO plant - 50 KLD.
5	The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation	
6	The industry shall continuously operate ZLD system so as to treat all the effluent and shall reuse all the treated effluent for plant needs and shall maintain the records	Complied
7	The industry shall arrest Gland & seal leakages from motor pumps at HTDS & LTDS Effluent tanks, at MEE area and regularly maintain the same which may be the source of odour.	Complied
8	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises.	Complied
9	The industry shall store drums containing raw material / in process goods / MLs / spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied
10	The Industry shall ensure that there shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate / spillages collection pit. In no case the drums shall be stored on open ground.	During inspection, no discharges were observed.
11	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Complied
12	The industry shall maintain good housekeeping within the plant premises.	Maintained
13	The industry shall revalidate the Bank Guarantee submitted to the Board from time to time before its expiry, till further orders of the Board.	Not complied. The industry has submitted fresh BG of Rs.4 Lakhs dated 04.02.2022 with validity period upto 03.02.2023.

AIR:

Sl. No	Direction	Compliance
1	The industry shall provide dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the odour.	Not complied 19
2	The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance takenup, quantity of scrubber liquid used, maintain of pH levels etc.	The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions.
3	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	The industry has provided nitrogen blanketing to bulk solvent storage tanks.
4	The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at ZLD facility area.	Not provided
5	The industry shall Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s. TSDf, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDf Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.	The industry has solvent recovery column of 3X20 KLD capacity for recovery and reuse of Spent/Mixed solvents.
6	The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.	Not complied
7	The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.	Not complied
8	The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has conducted Leak Detection and Repair Study in the Month of December'2021.

20. Earlier, the Board Officials collected following samples on 08.12.2023 to assess the performance of the ETP, MEE system and quality of water in cooling towers and submitted to ZL for analysis:

Sample Code	Sampling location Description
2022 - 12175	Raw Effluent of LTDS
12176	Aeration Tank
12177	RO Feed
12178	RO Permeate

12179	RO Reject
12180	Raw Effluent of HTDS Aeration Tank
12181	MEE Feed
12182	MEE Condensate
12183	MEE Concentrate
12184	Cooling Tower attached to Solvent Recovery System
12185	Cooling Tower attached to Production block A.
12186	Cooling Tower attached to MEE.

Parameters	pH	TSS	TDS	COD	BOD	Oil & Grease
Method No*/ Sample Code	4500-H*- B	2540-D	2540-C	5220-B	5210-B	5520- B,D
2022 - 12175	6.81	120	1520	3258	--	--
12176	7.82	82	1590	622	--	--
12177	7.59	73	1572	846	--	--
12178	6.93	<5	82	31	--	--
12179	8.13	52	1100	649	--	--
12180	8.22	530	44800	57451	--	--
12181	8.24	520	38500	58632	--	--
12182	8.60	42	1006	5627	--	--
12183	8.07	2702	78040	28017	--	--
12184	7.75	32	670	177	18	BDL
12185	7.14	12	248	35	4	BDL
12186	7.89	43	902	161	15	BDL

Note: All result are expressed in mg/L, except pH.

*Standard methods for the examination of water & waste water APHA - 23rd edition.

21. **WHEREAS**, vide reference 19th cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 17.02.2023. The industry representative attended the meeting. After detailed discussion, duly considering the directions of the Hon'ble NGT Order dated:17.01.2023. The Committee recommended to Levying of Environmental Compensation, Crop Compensation and issue certain directions to the industry for non-compliance of the consent conditions and Board directions.
22. **WHEREAS**, vide reference 20th cited, you have submitted a letter on the compliance status on non-compliance observed during the meeting.
23. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues the following directions to the industry:**
 1. The industry shall comply with the directions issued vide order dated:30.09.2022.
 2. The industry shall comply with all the CFO & HWA conditions.
 3. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
 4. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall submit to the RO-Nalgonda., every month along with invoice copies of the starting raw materials outsourced.
 5. The industry shall provide odour suppressent mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
 6. The industry shall install the online monitoring system to stack connected to boilers.
 7. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.

8. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT. (21)

9. The industry shall carryout a detailed study on ground water contamination in and around the industry with National Geophysical Research Institution, Hyderabad as recommendation of the Joint Committee, constituted by Hon'ble NGT.

10. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.

24. **WHEREAS**, the Task Force Committee has recommended to levy the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Ninteen Lakhs Seventy Thousand Only) towards Environmental Compensation within 15 days. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.

25. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

26. The above mentioned directives shall comply by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice.

Sd/-
MEMBER SECRETARY

To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

Copy to:

1. The JCEE, Z.O, R.C. Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

Prasanna

SENIOR ENVIRONMENTAL ENGINEER
(TF, UH-IV)

8

Hindys lab

22

Hindys Lab Private Limited

Reg. Off : H.No.8-3-166/1&2/105 to 108,
First Floor, A Wing, Challa Estates, Erragadda,
Hyderabad, Telangana, India - 500 018.
Tel : +91-40-23710405 Fax : +91-40-23700405
CIN : U24100TG2007PTC055636

Date: 28th March 2023

Annexure - III

To
The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar,
Hyderabad – 500 018.



Respected Sir,

Sub: Levying of Environmental Compensation – Directions – Orders Issued – Our Reply - Reg.

Ref: 1. Order.No.NLG-205/TSPCB/TF/HO/2023-2144 Dated 23.03.2023
2. Task-force Technical Committee Hearing held on 17.02.2023.
3. Our submission letter dated 24.02.2023

With reference to the above-mentioned subject, we bring to your notice that, we have filed point wise objections and a detailed response before the Hon'ble National Green Tribunal, Southern Zone, Chennai on 15th December 2022 in respect of the report submitted by the Joint Committee in connection with recommending environmental compensation to be levied on the industry.

In-continuation of the above, we wish to inform you that, the Hon'ble NGT is yet to consider our objections to the report. Under such circumstances, the Directions - Orders issued date 23.03.2023 by TSPCB making a Levy of Environmental compensation is premature considering the same is based solely on the report of the Committee.

Further, we are herewith submitting point wise Board Directions – Orders Issued dated 23/03/2023 status report for your kind perusal as follows:

S.No.	Board Directions	Our submission / reply
1	The industry shall comply with the directions issued vide order dated: 30.09.2022.	We are complying with all the directions issued vide order no.NLG-205/TSPCB/TF/HO/2022-1038 & 1039 Dated: 30/09/2022.
2	The industry shall comply with all the CFO & HWA Conditions.	We are complying with all the CFO & HWA schedule conditions which are prescribed by the TSPCB in consent order.
3.	The industry shall provide hood with extractions system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.	We have to provide hood with extractions system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month. Enclosed P.O copy as Annexure-I for your reference.
4.	The industry shall maintain records on source of starting raw material/Intermediates for each	We are maintaining all records on source of starting raw

23

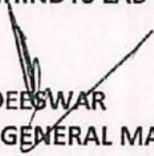
	product-wise and the consolidated records shall submit to the RO-Nalgonda, every month along with invoice copies of the starting raw materials outsourced.	material/intermediates for each product-wise and it has been submitting to RO-Nalgonda every month. Enclosed submission acknowledgement as Annexure-II for your reference.
5.	The industry shall provide odour suppressant mist spray/sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.	We have to provide odour suppressant mist spray / sprinkle "PIION" liquid system at ZLD facility area within one month. Enclosed P.O copy as Annexure-III for your reference.
6.	The industry shall install the online monitoring system to stack connected to boilers.	We have to provide online monitoring system to stack connected to boilers within one month.
7.	The industry shall provide provisions of HCL monitoring including online monitoring in the process vent.	We have provided provisions of HCL monitoring in the process vent. Enclosed photograph as Annexure-IV
8.	The industry shall carryout assessment study Preferable by NEERI/IICT on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system in and around the industry as recommendation of the Joint committee, constituted by Hon'ble NGT.	We bring to your notice that we have discussed with NEERI & NGRI (Preferable third party) to study the adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system and Ground water contamination in & around the plant. But they are informed for submission of study report, its take minimum Nine months. Hence we have submitted request letter on 28 th December 2022 to the Board office to engage M/s.Kiwis Eco Laboratories Pvt Ltd, Hyderabad certified by Ministry of Environmental, Forest and Climate Change, New Delhi to evaluate as a third party, in connection with adequacy to achieve ZLD system, VOC emissions and efficiency of Solvent Recovery system and study on the Ground Water contamination in & around plant. Enclosed submission acknowledgement copy as Annexure-V for your reference.
9.	The industry shall carryout a detailed study on ground water contamination in and around the industry with Preferable National Geophysical research Institution, Hyderabad as recommendation of the Joint committee, constituted by Hon'ble NGT.	<p>At present, the above study reports are under progress and will submit within one month to TSPCB Office & NGT Chennai.</p> <p>Further, we bring to your notice that we have obtained Consent for operation for Phase-I under expansion from TSPCB on 27th January 2022, which is valid up to 31st July 2025. Enclosed CFO copy As annexure-VI for your reference.</p>

26

		<p>As a part of Phase-I expansion, we have installing new ZLD facility with capacity of 250 KLD in plant area and now we are started trail runs.</p> <p>The existing facility of ZLD capacity 50 KLD will be removed within one month. Enclosed New ZLD Photographs as Annexure-VII for your reference.</p>
10	<p>The industry shall revalidate the Bank Guarantee before its expiry till further orders from the board.</p>	<p>We have submitted extended Bank Guarantee on 20/03/2023 to the board office. Enclosed acknowledgement copy for your reference as Annexure-VIII</p>

Therefore, until such time our objections to the report are considered by the Hon'ble Tribunal, we request you not to initiate any further action in pursuance of the Board Directions – Orders issued dated 23.03.2023 demanding payment of environmental compensation.

Yours faithfully,
For M/s.HINDYS LAB PRIVATE LIMITED


V.JAGADEESWAR
DEPUTY GENERAL MANAGER- CORP.EHS.

C.C to The Environmental Engineer, TSPCB, Regional Office, Nalgonda.

Annexure-I

25

PURCHASE ORDER

HINDYS LAB PRIVATE LIMITED

UNIT - I

Vendor Name & Address

GSTIN : 36AABCH9256P1ZK
 DURA FIBROMATICS PRIVATE LTD (C)
 PLOT NO. 570 & 571 PHASE V EXTENSION, DULAPALLY
 ROAD, HDA
 HEEDIMEETA, HYDERABAD
 500055
 Email : durafibre@gmail.com
 Ph: 9866970222

100794 PO No. : HIND23C 50-295

Date : 21-03-2023

Quotation No : ZUMPCHEMICAL25081600

Budget No : ZUMPCHEMICAL25081600

Payment Terms : 100% AGAINST DELIVERY

Delivery Terms : FOR

Delivery schedule : 6 WEEKS FROM THE DATE OF PO & D)

PAN : AABCH9256P

GSTIN : 36AABCH9256P1ZK

Amendment Details :

Note :- Request to not deduct TCS as we are under obligation to deduct TDS under section 194Q as our turnover or total sales, gross receipts, exceeded the threshold limit of INR 10 Cr in the previous FY.

Dear Sir/Madam,

With Reference to your above quotation ,we request you to supply the following materials/services subject to terms and conditions mentioned.

SL. No.	Code	HSN Code	Product	Qty	Units	Rate	Gross	CGST %	SGST %	IGST %
1	5249226	1	HOOD HDPE FRP 1500X11200X1500MM	2.00	NOS	780000.00	1560000.00	9.0	9.0	
2	5249227	1	HOOD HDPE FRP 11200X8000X1500MM	2.00	NOS	420000.00	840000.00	9.0	9.0	
Total							2400000.00			

Other Terms & Conditions :

\$Notepad

Taxable Freight

CGST

2,16,000.00

SGST

2,16,000.00

IGST

Special Instructions :

- 1.COA,MOA,MSDS,Validation Documents & Duplicate for Transporter Invoice must be accompany with the Consignment.
- 2.Please send Commercial Invoice / Original for-Buyer / VAT Invoice to our office Address Only.
- 3.Please mention your PAN on invoice

TCS @

%

Freight

Roundoff

Grand Total :

28,32,000.00

Delivery Address : HINDYS LAB PRIVATE LIMITED. UNIT - I
 SY NO.290 & 291, Veliminedu Village, Chityala Mandal,
 Nalgonda District,
 Telangana , India 508114.

For HINDYS LAB PRIVATE LIMITED

*This Document is Electronically Approved.
 Hence, Signature is not Required.*

SY.No.290 & 291, Veliminedu Village, Chityal Mandal, Nalgonda District, Telangana-508114
 CN :U24100TG2007PTC055636

Anneure-II

26

Hindys lab

Hindys Lab Private Limited
Reg. Off. & Factory : Sy No: 290 & 291,
Veliminedu Village, Chityal (Mandal),
Nalgonda (Dist.) Telangana State, India-508114.
E-mail: info@hindyslab.com Phone : 9989749336
GSTIN : 36AABCH9256P1ZW
CIN : U24100TG2007PTC055636

Date: 20/02/2023

To
The Environmental Engineer
Telangana state Pollution Control Board
Regional Office,
Nalgonda Dist.
s

Sir,

Sub: M/s. Hindys Lab Private Limited (Formerly known as M/s Hychem Laboratories),
Sy.no 290 & 291 Veliminedu Village, Chityal (Mandal), Nalgonda Dist. Submission of Raw
material consumption Details for the Month of Jan-2023

With reference to the above mentioned subject, we are here with submitting the Raw material
consumption Details for the Month of Jan-2023

Hence please acknowledge the same

Thanking you

Yours faithfully,

For HINDYS LAB PVT LTD



A handwritten signature in black ink, appearing to be "N. S.", written over a horizontal line.

AUTHORISED SIGNATORY

Encl: As above

**HINDYS LAB PVT LTD
VELIMINEDU**

Date: 20.02.2023

Raw material consumption details for the months of - Jan 2023 are given below:

S. No	Product	Manufacturing Qty KG/ Month	No of RM	RM details	January Consumed		Remarks
					Day in Kg	Month In Kgs	
1	Sertraline HCL	2070	1	4-(3,4-Dichlorophenyl)-3,4-dihydro-N-methyl-1(2H)-Naphthalenimine	75.45	2339	-
			2	Sodium boro hydride	9.51	295	-
2	Valaciclovir	520	1	2-(Acetylamino)-1,9-dihydro-9-[[2-(acetyloxy)ethoxy]methyl]-6H-purin-6-one	23.17	718	-
3	(S)-3-(Dimethylamino)-1-(2-thienyl)-1-propanol (DMTP) (Duloxetine intermediate)	250.00	1	Dimethylamine HCL	13.32	413	-
			2	1-(2-Thienyl)-1-ethanone	8.64	268	-
4	Carbamyl Methyl-5-Methyl hexanoic acid (CMM) (Pragabalin intermediate)	2070.00	1	2-Cyanoacetamide	118.5	3674	-
			2	Isovaleraldehyde	60.71	1882	-
5	Tert-butyl 2-((4R,6S)-6-(E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-methylmethanesulfonamido)pyrimidin-5-yl)vinyl)-2,2-dimethyl-	1500.00	1	N-[5-(Diphenyl-phosphinoyl methyl)-4-(4-fluoro-phenyl)-6-isopropyl-pyrimidin-2-yl]-N-methyl-methane sulfonamide	72.15	2237	-
			2	Tert-Butyl-2((4R,6S)-6-(acetyloxy)methyl-2,2-dimethyl-1,3-dioxan-4-yl)acetate	57.82	1792	-
6	Diacetyl acyclovir (Valaciclovir intermediate)	8270.00	1	2-acetoxy ethyl acetoxy methyl ester	169.59	5257	-
			2	Guanine	200.54	6217	-
7	Camphor sulfonyl dichloride (Intermediate of Esomeprazole Mg)	3620.00	1	L-Camphor sulfonic acid	131.38	4073	-
			1	Aluminium chloride	149.9	4647	-
8	4-(3,4-Dichlorophenyl)-3,4-Dihydro-N-METHYL-1-(2H)-Naphthalenimine (Intermediate of Sertraline Hcl)	13430.00	2	a-Naphthol	288.81	8953	-

29

28

Annexure - III

PURCHASE ORDER

HINDYS LAB PRIVATE LIMITED

Vendor Name & Address

PO No. : HS23EN-152

Date : 21-03-2023

102650

SN ENGINEERING SERVICES (CR)

Flat No 303, KNR Apartment, opp LG SERVICE, Street#8

Amendment Details

Habsiguda, Hyderabad TS 500007

Email : snengghyd@gmail.com

Phone : 9848015924, 8074128374

Vendor GSTIN : 36AAUFS0230Q1ZM

Payment Terms : ag deli

Delivery schedule : 6 week

Delivery Terms : EX-WORKS

Dear Sir/Madam,

Budget Code : HIS-MIS-JUN-2022

With Reference to your above quotation we request you to supply the following materials/services subject to terms and conditions mentioned.

GSTIN : 36AABCH9256P1Z.W

PAN : AABCH9256P

SL. No.	HSNCode	Code	Product	Qty	Units	Rate	Gross	SGST %	CGST %	IGST %
1	1	5188524	ODOUR CONTROL CHEMICAL PILAN	25.00	LTRS	280.00	7000.00	9.00	9.00	

Other Terms & Conditions :

Gross Amount :

7,000.00

Other charges

SGST

630.00

CGST

630.00

IGST

TCS @

%

Freight,

Grand Total :

8,260.00

Special Instructions :

.COA,MOA,MSDS, Validation Documents & Duplicate for Transporter invoice must be accompany with the Consignment
Please send Commercial Invoice / Original for Buyer / VAT Invoice to our Office Address Only.
Please mention your PAN on invoice

Delivery Address :

HINDYS LAB PVT LIMITED

Y.NO 290, AND 291, VELIMINEDU VILLAGE, CHITYALA MANDAL

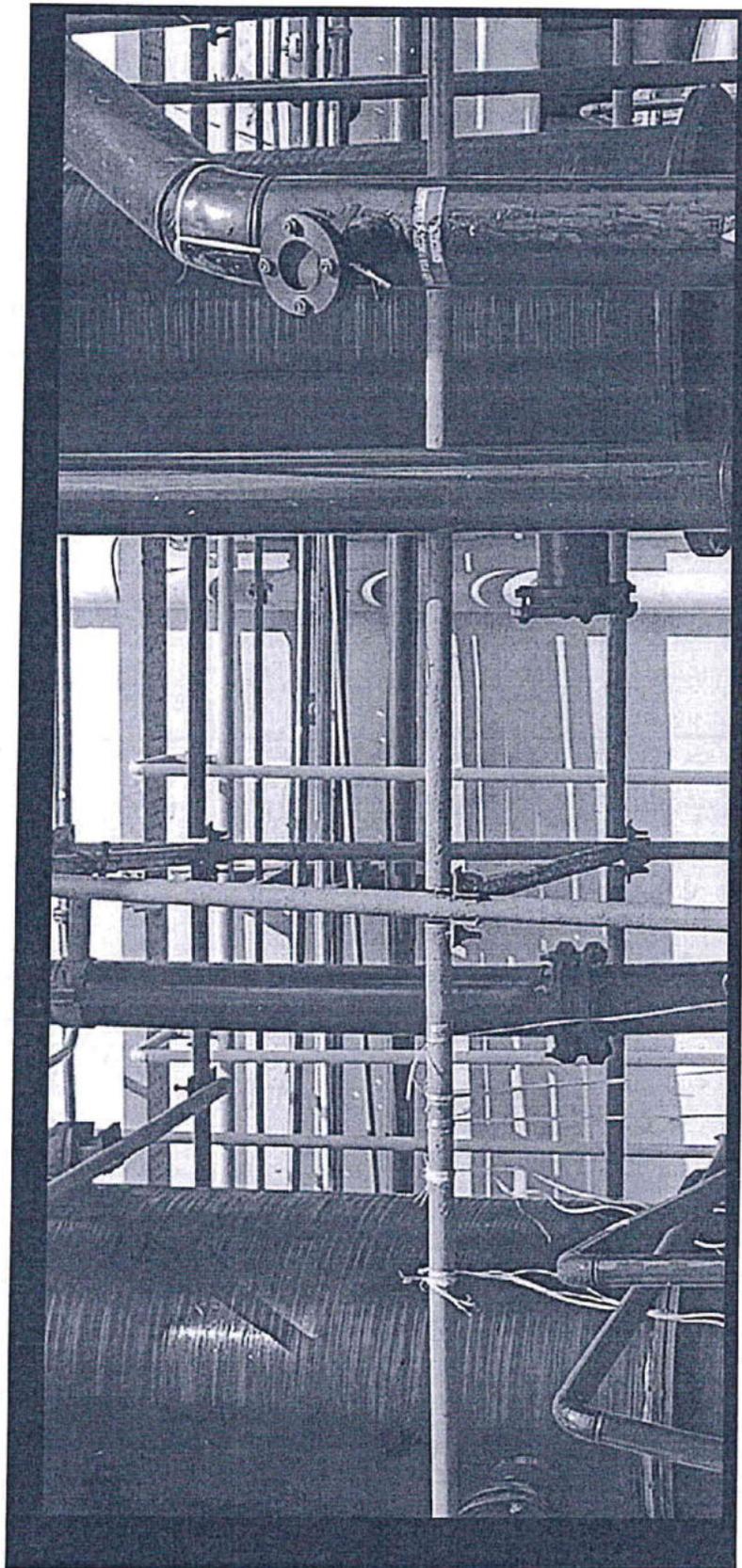
ALGONDA, TELANGANA

08114

For HINDYS LAB PRIVATE LIMITED

This Document is Electronically Approved. Hence, Signature is not Required.

HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



Process vent for HCL monitoring

29

Annexure - IV

Hindys lab

30

Annexure - V

Hindys Lab Private Limited

Regd. Office: Hindys Lab Private Limited, Plot No. 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

Date: 27.12.2022

To
The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar,
Hyderabad - 500 018.

28 DEC 2022

Sunitha

Respected Madam/Sir,

Sub: Request for grant of permission to engage M/s.Kiwis Eco Laboratories Pvt Ltd & M/s. Pragathi Labs & Consultants Pvt Ltd, Hyderabad - evaluate the ZLD performance & conduct study on the Ground Water contamination in and around the M/s.Hindys Lab Pvt Ltd, Nalgonda district.

Ref: 1. NGT Application No.238 of 2021 dated 14.12.2022.

2. With reference to the NGT Appl. No. 238 the Board has taken action on the observation made by the Joint Committee in its report dated 13.05.2022.

In accordance with Board action against Observations of Joint Committee, we are submitting our reply to engage the above Laboratories to evaluate the ZLD performance and conduct study on the Ground Water contamination in and around the plant M/s.Hindys Lab pvt ltd, Nalgonda district.

S.No	Action of TSPCB against Observations of Joint Committee.	Our Reply
1	The Board addressed letter dated 07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop compensation estimated by the Joint Committee.	With reference to this Observation, we have filed point wise objections and a detailed response before the Hon'ble National Green Tribunal, Southern Zone, Chennai, in respect of the report submitted by the Joint Committee in connection with recommending environmental and crop compensation to be levied on the Industry. Further, we wish to inform you that, the Hon'ble NGT is yet to consider our objections to the report. Under such circumstance, the notice issued by TSPCB making demand for Crop compensation is premature considering the same is based solely on the report of the Committee.
2	The Board vide letter dated 13.12.2022 directed the industry to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs and seventy thousand only)	With reference to this Observation, we have submitted detailed information to the TSPCB on 21 st December 2022 on payment of Environmental

	toward Environmental Compensation within fifteen days time.	Compensation. Enclosed submission acknowledgement copy as Annexure-I for your reference.
3	The Board vide letter dated 13.12.2022 directed to take up the third party (preferable NEERI/IICT) assessment as recorded in the section 8 of the Joint Committee report dated 13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report/findings to the Board for taking further necessary action.	With reference to this Observation, we have discussed with NEERI Laboratory scientist & Head in connection with evaluate the adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system. But they are saying for evaluation of ZLD performance, VOC emissions and efficiency of solvent recovery system its take minimum six months. Hence, we have submitted our request on 21 st December 2022 to engage M/s.Kiwis Eco Laboratories Pvt Ltd, Hyderabad to assess the ZLD performance and submit their report to the TSPCB within two months. Please refer Annexure-II
4	The Board vide mail dated 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s.Hindys lab Pvt Ltd, Sy.no 290 & 291, Veliminedu village, Chityal Mandal, Nalgonda district to address the Grievances of the Applicant and other farmers regarding ground water contamination.	With reference to this Observation, we bring to your notice that, NGRI also take much time to conduct study on the Ground Water contamination in & around M/s.Hindys lab pvt ltd, Veliminedu village, Chityal Manda, Nalgonda District. Hence, we request your good selves please consider the following NABET certified companies to conduct study on the Ground water contamination. <ol style="list-style-type: none"> 1. Sri Sai Manasa Nature Tech pvt. Ltd, Hyderabad. 2. Pragathi Labs & Consultants Pvt. Ltd, Hyderabad. Enclosed NABET Certificates for your consideration as Annexure-III

Hence, we request your good selves please consider our request and permit us to engage M/s.Kiwis Eco Laboratories Pvt Ltd & M/s. Pragathi Labs & Consultants Pvt Ltd, Hyderabad - evaluate the ZLD performance & conduct study on the Ground Water contamination in and around the M/s.Hindys Lab Pvt Ltd, Nalgonda district.

Thanking you

Yours faithfully

For HINDYS LAB PRIVATE LIMITED

V.JAGADEESWAR
DEPUTY GENERAL MANAGER- CORP-EHS

Encl: As above.

 GOVT TELANGANA	TELANGANA STATE POLLUTION CONTROL BOARD Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018 Phone : 040-23887500
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**CONSENT & HWA ORDER (EXPANSION - PHASE-I)
RED CATEGORY**

Consent Order No: 220523499495

Date : 27 .01.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. Hindys Lab Private Limited, (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below.

i) Out lets for discharge of Effluents:

Outlet No.	Outlet description	Max daily discharge (KLD)	Treatment & Disposal
1	HTDS Effluents: Process - 22.55 KLD, Washings - 2.5 KLD, DM plant rejects - 4.0 KLD & scrubber - 1.5 KLD	30.55	<ul style="list-style-type: none"> • Shall be stripped off for organic recovery. • Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be routed to ETP. • Stripped effluents for forced evaporation in MEE followed by ATFD. • Condensate from MEE & ATFD shall be routed to ETP. • ATFD salts to TSDF.
2.	LTDS Effluents: Boiler blow down -4 KLD, cooling tower blow down - 10.0 KLD + Domestic effluents - 4.25 KLD	18.25	<ul style="list-style-type: none"> • Treated in Biological ETP and treated effluents shall be filtered in RO plant. • RO permeate to reuse and RO reject to MEE & ATFD for Forced Evaporation.
TOTAL		48.80 KLD	

33

ii) Emissions from chimneys:

Chimney No.	Description of chimney
1	Attached to Coal fired boiler of capacity 8 TPH
2	Attached to Coal fired boiler of capacity 6 TPH (standby)
3	Attached to process vents
4	Attached to DG sets of capacity 1 x 1500 KVA & 1 x 1000 KVA

* The industry shall disconnect the connections to the 6.0 TPH coal fired boiler as committed by the industry. In the instance of using the 6.0 TPH coal fired boiler, the industry shall inform the Regional Office, Nalgonda before starting.

iii) HW Authorisation No:

Date : 27 .01.2022

**HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]**

M/s. Hindys Lab Private Limited, (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

➤ Hazardous wastes with disposal option:

S. No	Description	Stream	Quantity	Mode of Treatment/Disposal
1.	Spent Carbon	28.3 of Schedule-I	54.5 Kg/day	Shall be disposed to Cement units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt Ltd., Rakamcherla, Pudur(M), Rangareddy district or M/s.TSDF, Dundigal for preprocessing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration.
2.	Process Organic residue	28.1 of Schedule – I	1915 Kg/day	
3.	Solvent residue	20.3/36.1 of Schedule – I	1390 Kg/day	
4.	Stripper Distillate	28.6 of Schedule – I	0.45 KLD	Sent to Cement industries for co-processing.
5.	Inorganic residue	28.1 of Schedule – I	455 Kg/day	M/s.Ultratech Cement Limited Unit, Andhra pradesh cement works, Bogasamudram, Tadipatri (M), Ananthapuram district, AP / TSDF, Dundigal, Medchal district.
6.	Evaporation Salts	35.3 of Schedule-I	1200 Kg/day	Sent to TSDF.
7.	Spent Solvents	28.6 of Schedule – I	28.4 KLD	For recovery & Reuse within the plant premises.
8.	Mixed Solvents	28.6 of Schedule – I	3.15 KLD	Send to authorized cement plants for co-processing.
9.	Hyflow	--	53.7 Kg/day	Sent to TSDF / Manufacture / suppliers / authorized agencies.
10.	ETP Sludge	35.3 of Schedule – I	95.2 Kg/day	Sent to TSDF, Dundigal, Rangareddy district for secured land filling.

34

11.	Ash from Boiler	--	10 TPD	Sold to Brick manufactures.
12.	Detoxified containers & container liners	33.1 of Schedule - I	1500 Nos/Month	After detoxification, it should be disposed to outside agencies.
13.	Waste Oil	5.1 of Schedule -I	4.25 KLPA	Sent to Authorized Recyclers
14.	Used Batteries	A1160 of Schedule-III	5 Nos/Year	Sent to Authorized Recyclers

This consent order is valid for manufacturing the following products along with quantities only as per CFE (expansion) Order.

S. No.	Name of the product	Capacity (Kg/day)	Stages	Starting Raw material	Qty. Kg/day
1	Amlodipine Besylate	16.65	I	Phthalimido Amlodipine	21.25
2	Clopidogrel Hydrogen Sulfate	83.35	II	Methyl(+)-alphaamino(2-chlorophenyl)acetate tataric acid salt	105.35
3	Dex Lansoprazole	16.65	I	Lansoprazole	72.45
4	Divolproex sodium	58.35	III	2,2-Dipropylmalonic	84.5
5	Dulaxetine	83.35	I	(S)-N-Methyl-N-phenyl oxycarbonyl-3-(2-thienyl)propylamine	135.45
6	Glimepiride	10	I	4-[2-(3-ethyl-4-methyl-2-oxo-3-pyrroline-1-carboxamido)ethyl]benzene sulfonamide	8.75
7	Mesalamine	16.65	I	Aniline	13
8	Metoprolol	116.65	III	4-(2-Methoxy-ethyl)-phenol	78.14
9	Nebivolol HCL	150	II	6-fluoro -3,4-dihydroalfa-[[[(phenyl methyl)amino]methyl]-2H-1-benzopyran methanol	156.55
10	Pragabalin	16.65	I	3-(Carbamoylmethyl)-5-methylhexanoic acid	61.25
11	Rosuvastatin	50	I	(R) -7-[4-(4-Fluorophenyl)-6-(1-methylethyl)-2-[methyl(methylsulfonyl)amino]-5-pyrimidinyl]-5-pyrimidinyl]-hydroxy-5-oxo-6-heptenoic acid methyl ester	57.35
12	Sertraline HCl	66.65	I	4-(3,4-Dichlorophenyl)-3,4-dihydro-N-methyl-1(2H)-Naphthalenimine	75.85
13	Valaciclovir	16.65	II	2-(Acetylamino)-1,9-dihydro-9-[[2-(acetyloxy)ethoxy]methyl]-6H-purin-6-one	23
14	2-Acetyl Ethoxy acetyl methoxy ether (AEA) (Acyclovir Intermediate)	206.65	I	Acetic anhydride	184.25

35

15	Trans-4-(4-chlorophenyl)-cyclohexane carboxylic acid (Atovaquone Intermediate)	8.35	II	Tetrahydrobenzene	9.9
16	5-Cyano phthalide (Citalopram Intermediate)	133.35	III	5-Carboxy Phthalide	193.85
17	Ethyl 3-[[3-Amino-4-(Methylamino) Benzoyl](Pyridine-2-Yl) Amino} Propanoate (EMP) (Dabigatran Etixilate Mesylate Intermediate)	16.65	II	4-(methylamino)-3-nitrobenzoic acid	16.55
18	(S)-3-(Dimethylamino)-1-(2-thienyl)-1-propanol (DMTP) (Duloxetine Intermediate)	8.35	II	1-(2-Thienyl)-1-ethanone	13.8
19	(Cis-Exo)-2,3-norbornane dicarboximide [BDX] (Lurosidone HCl Intermediate)	150	I	(Cis-Exo)-2,3-norbornane dicarboxylic -acid anhydride	187.51
20	(1R,2R)-cyclohexane-1,2-diyl-bis (methylene) dimethane sulfonate [MOC] (Lurosidone HCl Intermediate)	25	I	[(1R,2R)-2-(Hydroxymethyl)cyclohexyl]methanol	18.45
21	2-[2-[3(S)-[3-[2-(7-Chloro-2-Quinolinylo)ethenyl]phenyl]-3-hydroxypropyl]phenyl]-2-propanol (CQHP) (Montelukast Sodium Intermediate)	8.35	II	[3-[2-(7-Chloro-2-quinolinylo)ethenyl]-alpha-[2-(methoxy carbonylphenyl)methyl]-beta-oxobenzene propane icacid methyl ester	12.25
22	2,8-Diazo bicyclo Nonane (Moxifloxacin Intermediate)	8.35	VI	Pyridine-2,3-Dicarboxylic acid	24.45
23	Carbamyl Methyl-5-Methyl hexanoic Acid (CMM)(Pragabalin Intermediate)	66.65	I	Isovaleraldehyde	60.6
24	(2S,3S,5S)-2-Amino-3-Hydroxy-5-Tert-Butylcarbonyl Amino 1,6-Diphenyl (BDH pure) (Ritonavir Intermediate)	8.35	III	Phenyl alanine	10.5
25	Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethanesulfonamido)Pyrimidin - 5-yl)vinyl)-2,2-dimethyl-1,3-dioxane-4-yl)-acetate (TIN) (Rosuvastatin Intermediate)	50	III	Tert-butyl -2-((4R,6S)-6-(acetyloxy)methyl-2,2dimethyl-1,3-dioxan-4-yl)acetate.	59.75

36

26	Poly allyl amine HCl (Sevelamir Intermediate)	83.35	I	Polyallylamine	69.45
27	Dibenzimidazole (Telmisartan Intermediate)	100	I	Benzene-1,2-diamine	125
28	Diacetyl acyclovir (Valaciclovir Intermediate)	266.65	I	Guanine	200.45
29	Camphor sulfonyl dichloride (Intermediate of Esomeprazole Mg)	116.65	I	L-Camphor sulfonicacid	131.25
30	D- Mandalic acid (Intermediate of Sertraline HCl)	83.35	I	Cis(+)-4-(3,4-dichlorophenyl)-1,2,3,4-tetrahydro-N-methyl-1-naphthalenamine Mandalate SRI-II(Mis)	2702.5
31	4-(3,4-Dichlorophenyl)-3,4-dihydro-N-methyl-1-(2H)-Naphthaleneimine (Intermediate of Sertraline Hcl)	433.35	I	a-Naphthol	288.9
32	N2-(1-(S)-ethoxy carbonyl-3-phenyl propyl-N6-trifluoro acetyl-L-lysine (Intermediate of Lisinopril)	66.65	II	L-Lysine	60.25
Total Production : Worst case of 27 products		2499.9 Kg/day			

List of By-Products- Phase-I (Proposed):

S. No	Name of the Product	Stage	Name of the By Product	Quantity (Kg/day)
1	Clopidogrel hydrogen sulfate	I	P-toluene sulfonic acid	45
2	Di-acetyl acyclovir	I	Acetic acid	103.5

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 31.07.2025.

**Sd/-
MEMBER SECRETARY**

To
M/s. Hindys Lab Private Limited,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.

// T.C.F.B.O.//

B. S. H. H. H.

Senior Environmental Engineer (FAC)

37

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with CFO Order dt: 17.02.2021 and CFE Expansion Order dt:27.01.2022. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with CFO order dt. 17.02.2021 and CFE Expansion Order dt:27.01.2022 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The industry shall comply with the all the directions issued by the Board from time to time.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Fresh Water Consumption shall not exceed 127.65 KLD.

S.No.	Purpose	Quantity
1.	Process	18.65
2.	Washings	2.5
3.	Scrubber	1.5
4.	Boiler Feed	25
5.	Cooling Tower	66
6.	DM Plant Regeneration	4
7.	Domestic	5
8.	Gardening	5
	Total	127.65 (Fresh- 81.65 KLD & Recycled 46 KLD)

2. During the maintenance / breakdown of ZLD system, the industry is permitted to send the LTDS effluents to CETP for not more than 15 days, in a calendar year duly meeting the following inlet standards.

Parameter	Limiting Standards
pH	5.5 – 9.0
Temperature °C	45.0
Total Dissolved Solids (Inorganic)	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C ₆ H ₅ OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l
Chromium Hexavalent (as Cr ⁶⁺)	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l
Lead (as Pb)	1 mg/l
Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l
Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached to coal fired Boiler of capacity 8 TPH	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
		NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
2	Attached to coal fired Boiler of capacity 6 TPH (Stand by)	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
		NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
3	Attached to Process Vents	HCl	35 mg/Nm ³
4	Attached to DG Sets of capacity 1 x 1500 kVA & 1x1000 kVA	SPM	115 mg/Nm ³

*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
6. The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

7. The industry has paid CFO fee of Rs.3,60,000/- for a period up to 31.03.2023. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
8. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
9. The industry shall obey the outcome order of the Hon'ble NGT Order, New Delhi in OA No, 181 of 2020.
10. The industry shall segregate effluents into LTDS & HTDS effluents separately.
11. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.
12. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance, break down of Stripper, MEE & ATFD system and shall maintain records.
13. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.
14. The industry shall maintain IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate with a backup data for a period of 6 months.
15. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.
16. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.

40

17. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.
18. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.
19. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.
20. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.
21. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.
22. The industry shall develop greenbelt as per norms.
23. The industry shall submit Bank Guarantee of Rs. 2 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board.
24. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
25. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.
26. The industry shall not use effluents in cooling towers under any circumstances.
27. The industry shall not discharge any effluents on land within or outside the plant premises.
28. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.
29. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. The industry shall collect contaminated rain water and shall dispose the same to the CETP, after confirming to the influent standards of CETP duly maintaining separate records.
30. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.
31. The industry shall provide hood with extraction system to the HTDS collection tanks connected to the scrubbers to control odour.

41

32. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.
33. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
34. The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.
35. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel within a period of two months.
36. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
37. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.
38. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to the concerned R.O., every month along with invoice copies of the starting raw materials outsourced.
39. The industry shall ensure safe storage of the Bi-products / low value products on an elevated platform with closed cover sheds & shall adopt suitable treatment. The industry shall also maintain daily records for By-Products and its disposal.
40. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - i) Daily production details (Products & By-products)
 - ii) Quantity of Effluents generated & reused.
 - iii) Log Books for pollution control systems.
 - iv) Daily solid waste generated and disposed

(b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.
41. The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.
42. Under no circumstances the Hazardous Waste shall be burnt in the boiler.
43. The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.
44. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.
45. The industry shall comply with Task Force directions issued by the Board from time to time.
46. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

42

47. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C
[see rule 6(2)]
[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good housekeeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

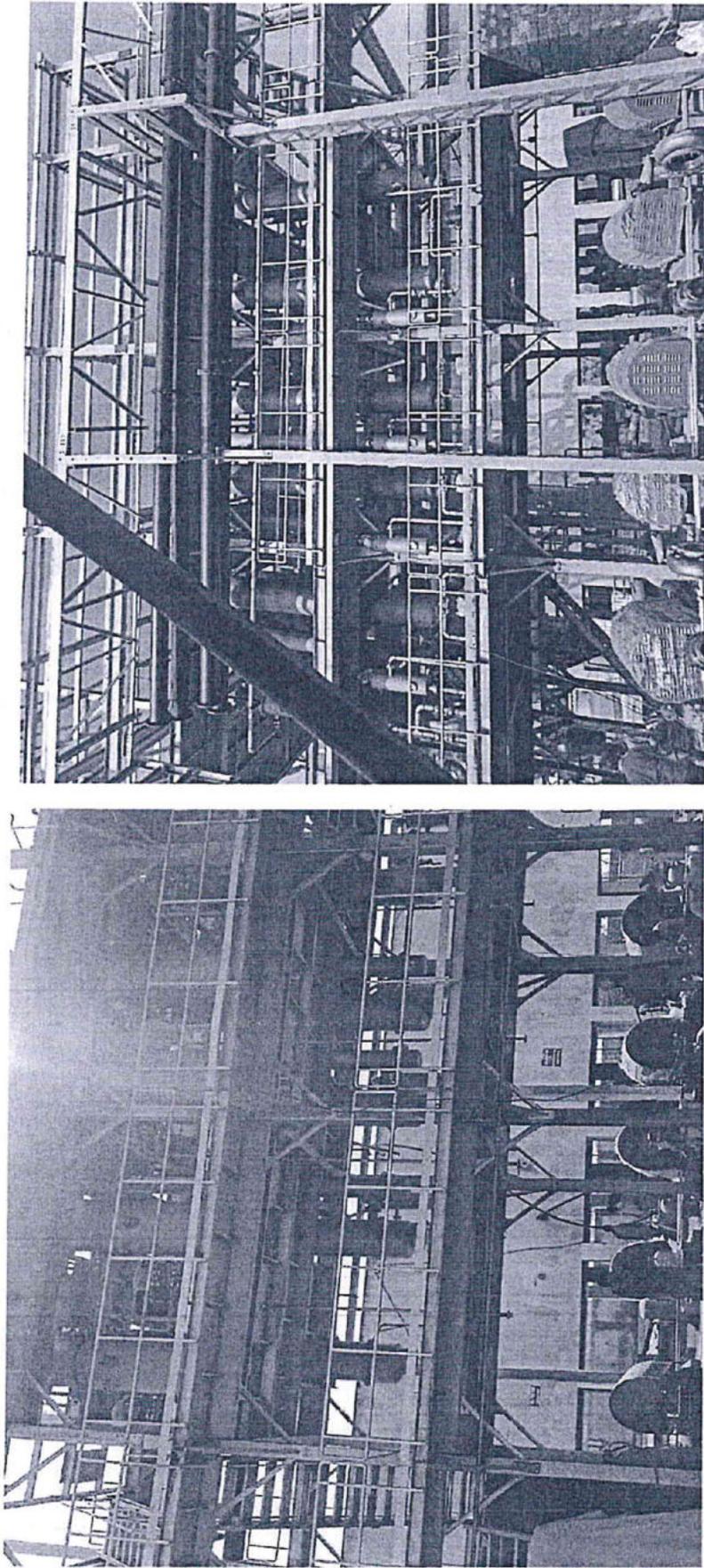
To
M/s. Hindys Lab Private Limited,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

// T.C.F.B.O.//

B. V. B. G. R. S. R.

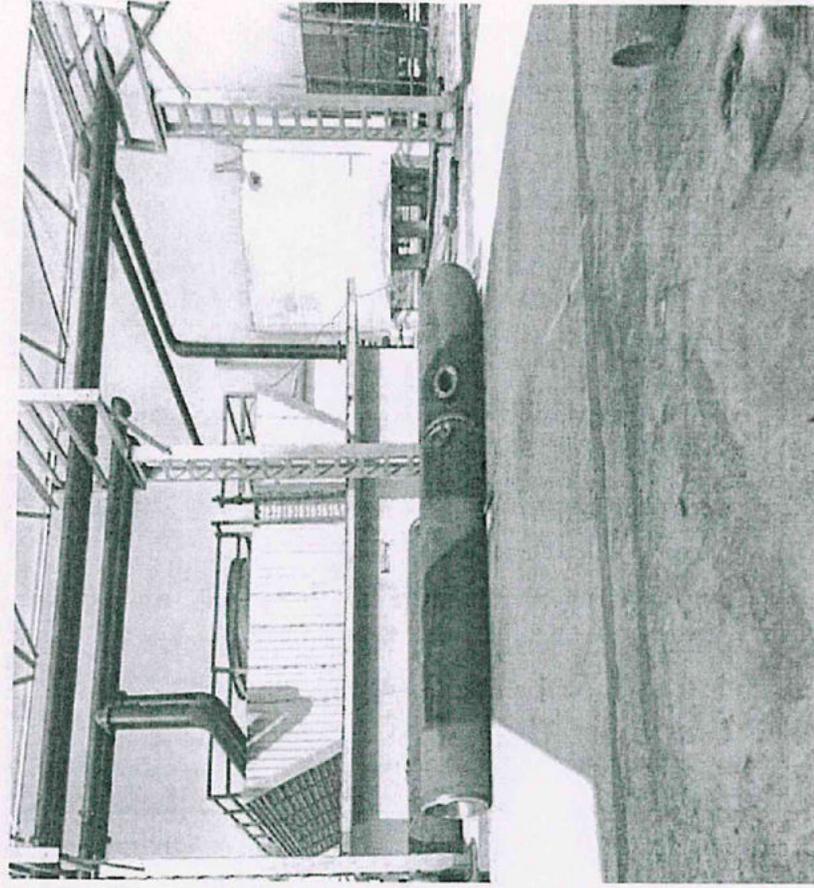
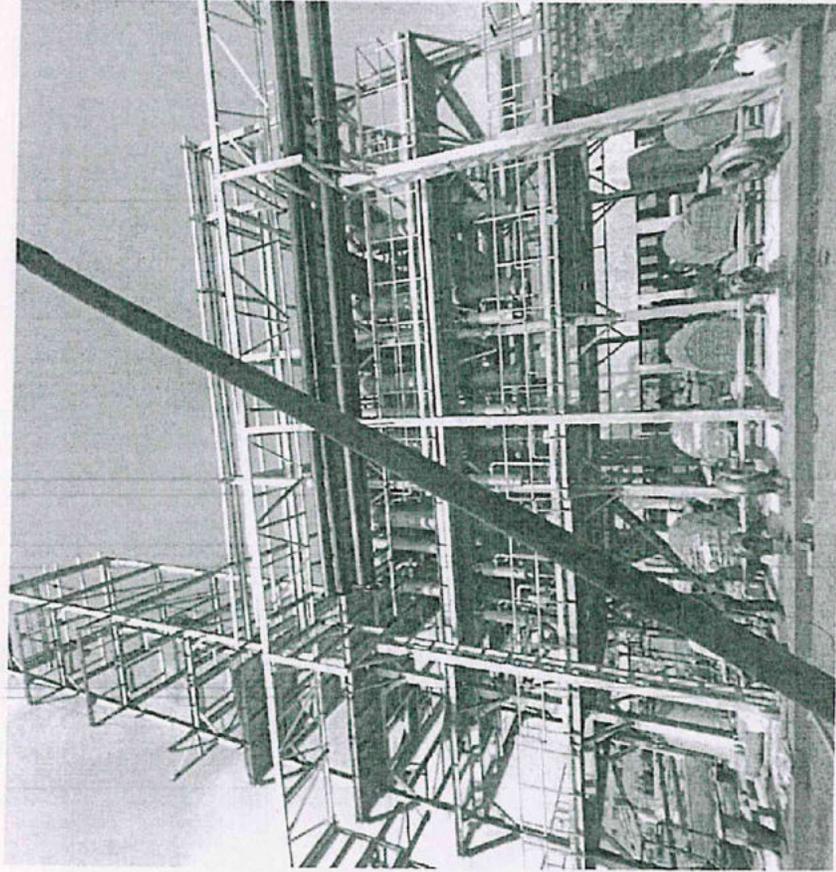
Senior Environmental Engineer (FAC)

HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



MEE 250 KLD 5-Stages

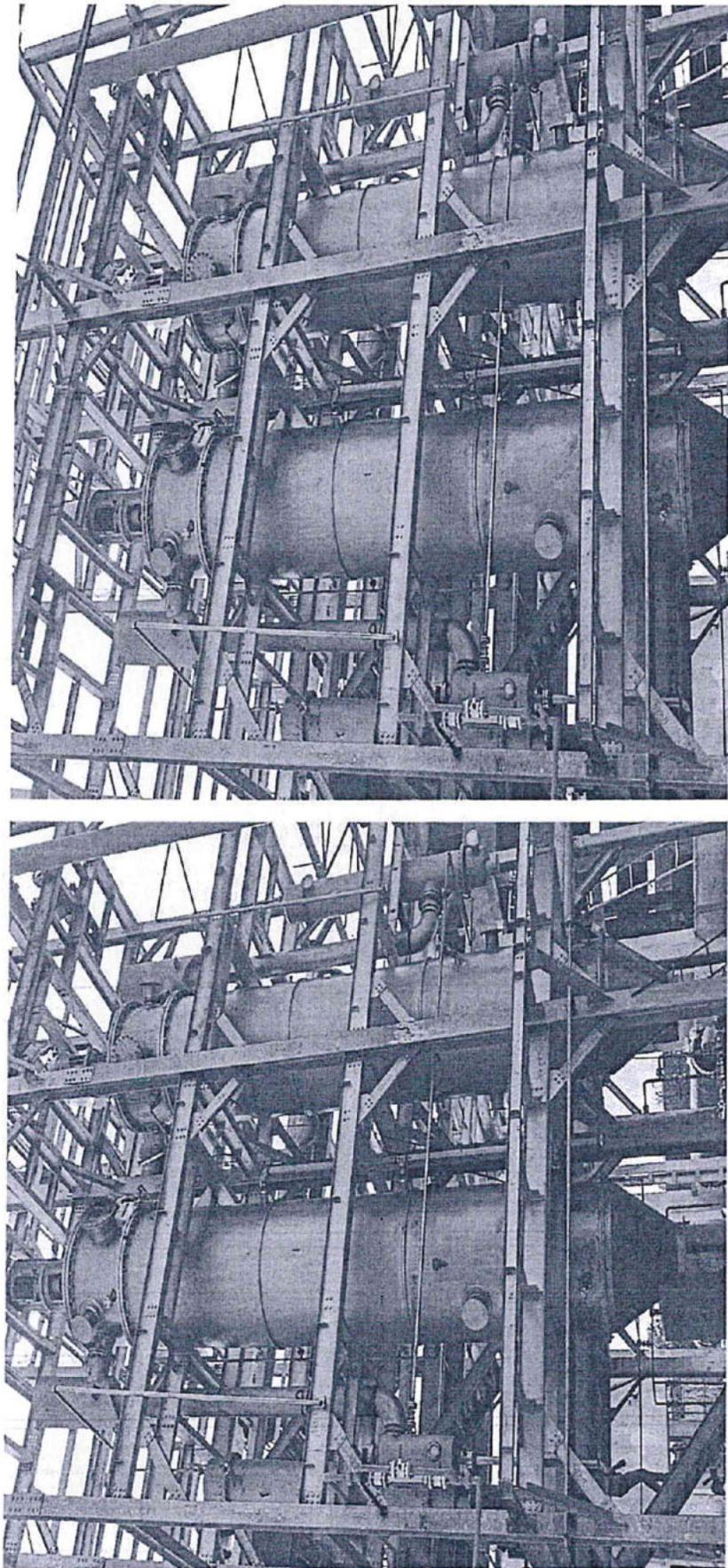
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



44

Stripper 250 KLD plant

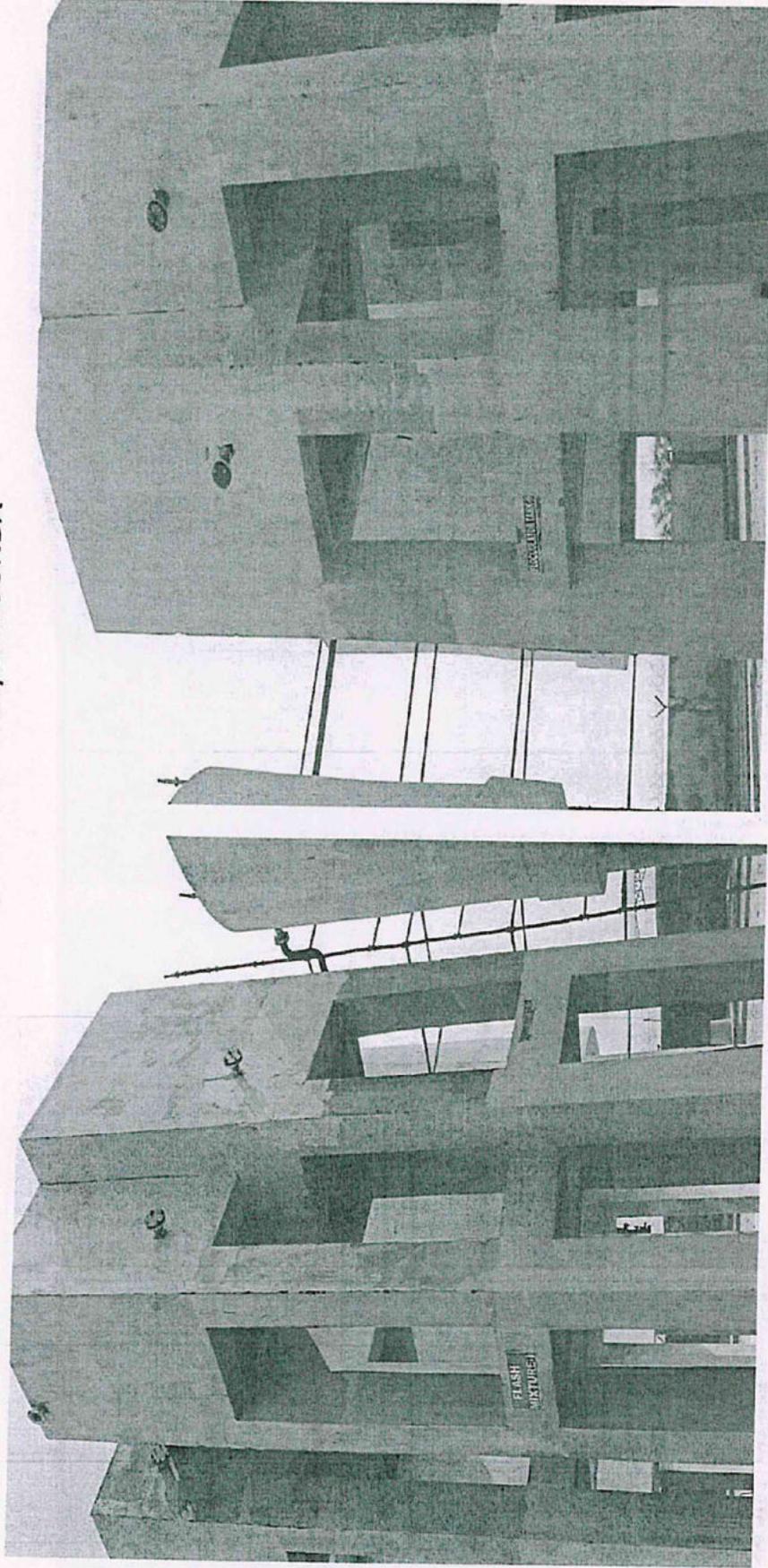
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



45

02 No's ATFD 30 m² Capacity

HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



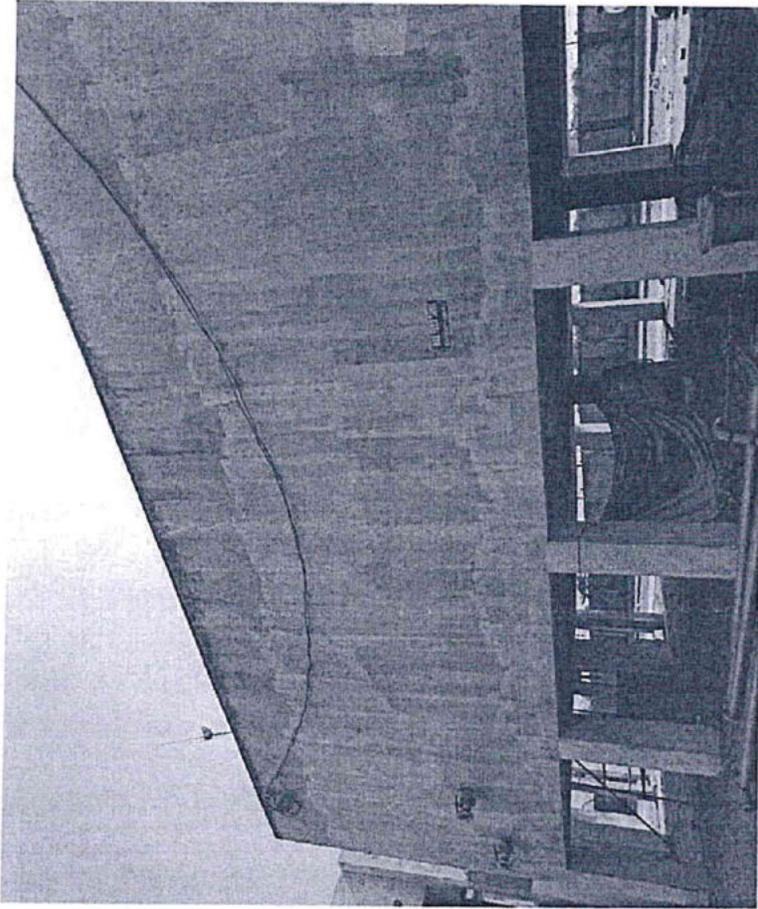
46

Flash Mixture tanks 1 and 2

HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



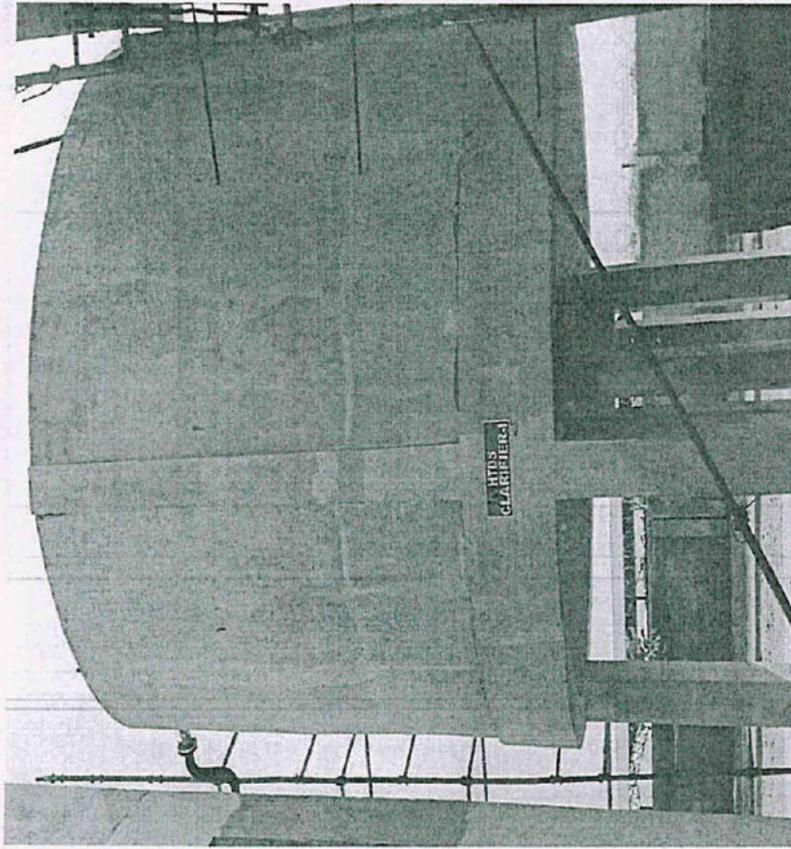
MEE Feed tank



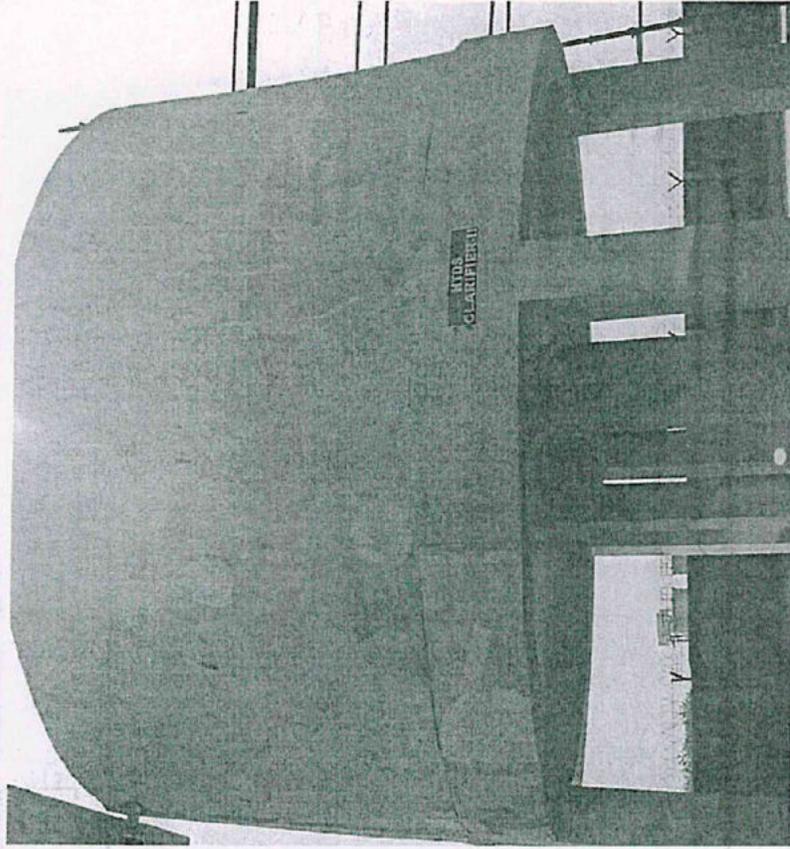
HTDS Equalization & Neutralization tank with 650 KL capacity

HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA

48

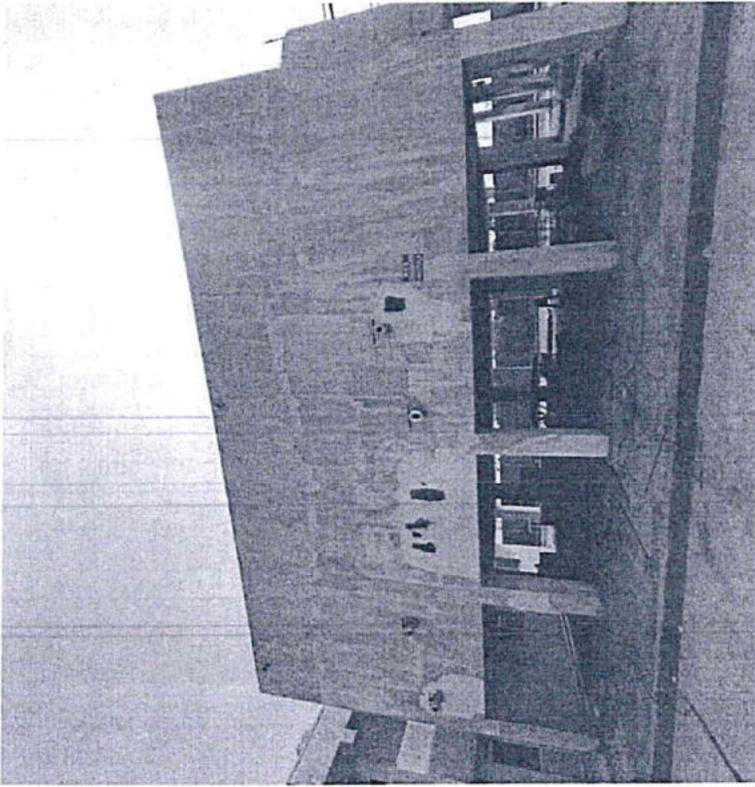


HTDS clarifier-I

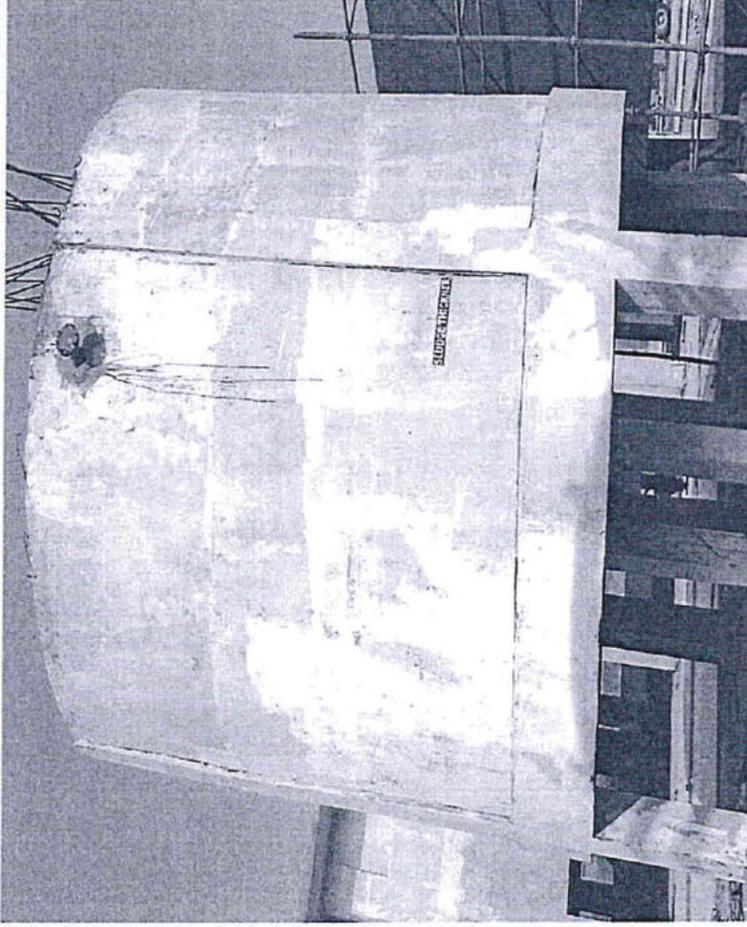


HTDS clarifier-II

HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



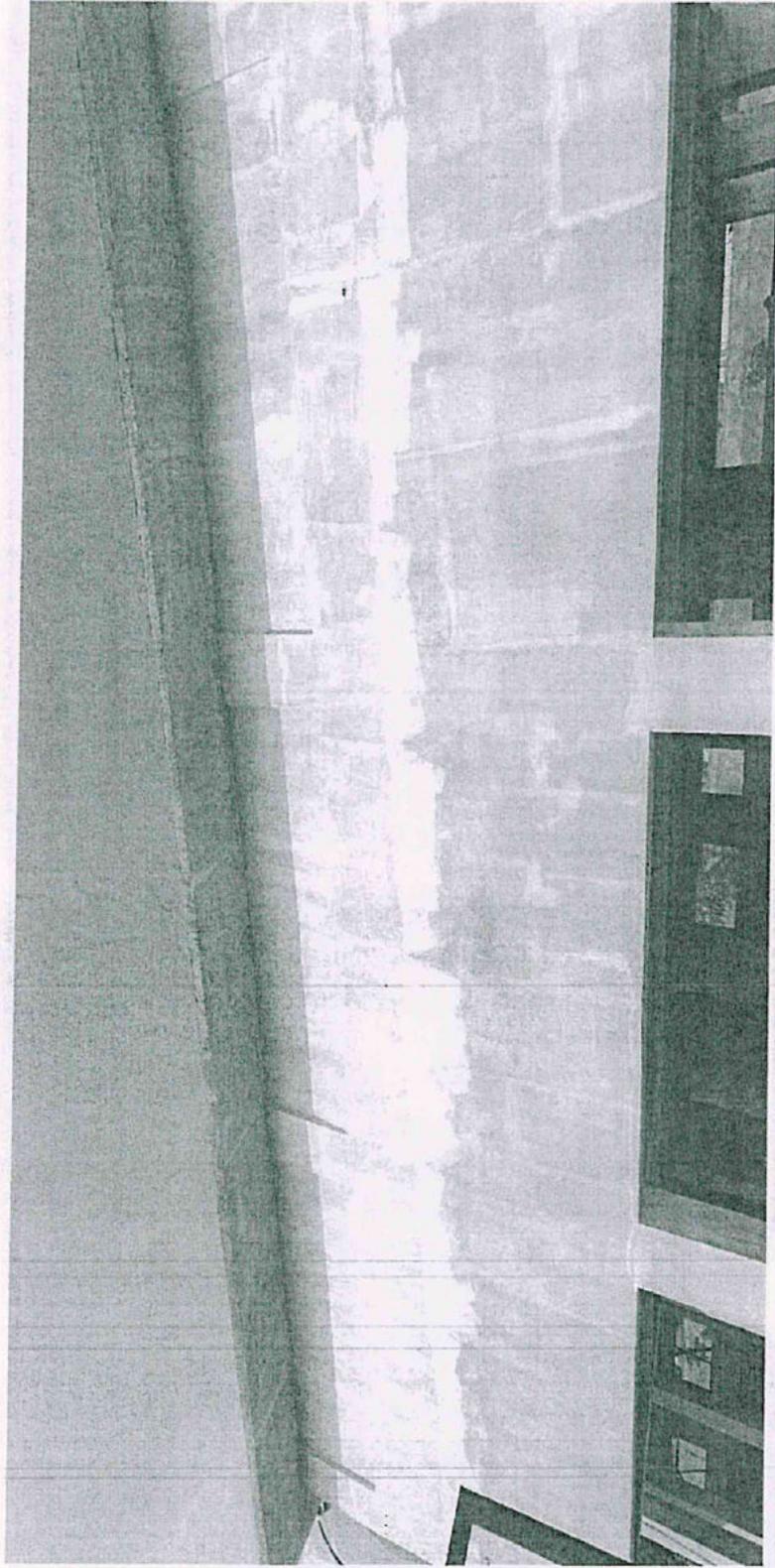
MEE Condensate



Sludge Thickner

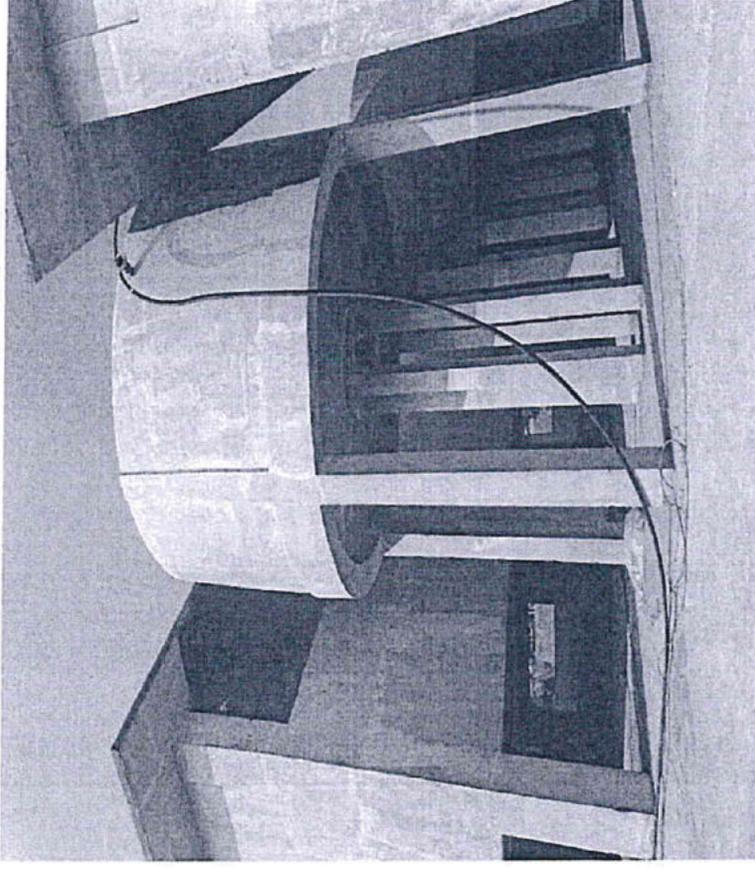
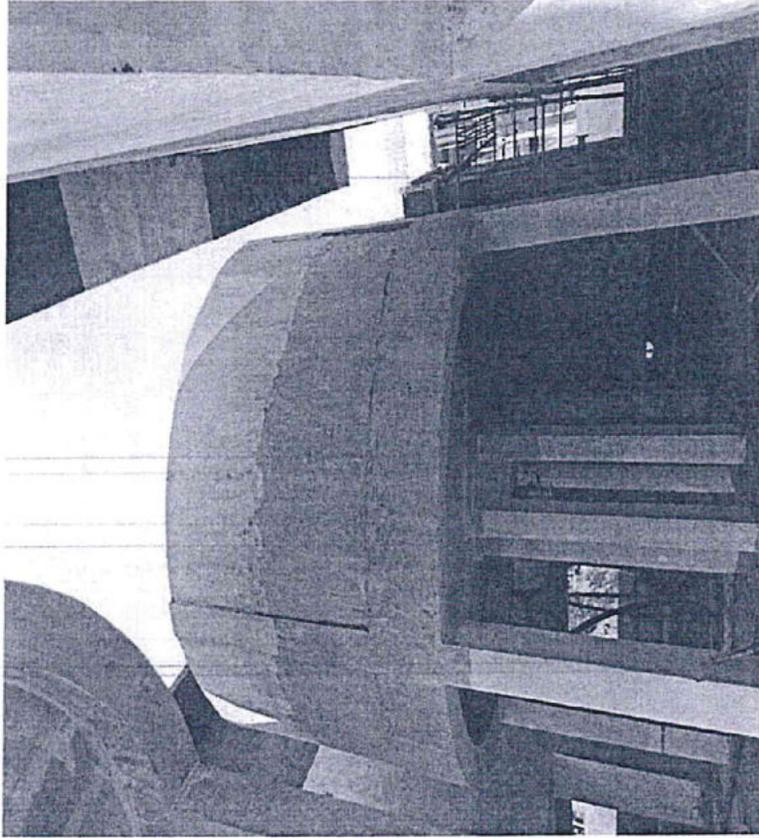
49

HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



Aeration Tank 1-3000 KL & Tank-02-900 KL capacity's

HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



51

LTDS Clarifier tanks 1 & 2

u/c

52

Annexure - VIII

Hindys lab

Hindys Lab Private Limited
Reg. Off. H No 8 3-156/1&2/105 to 108
First Floor A Wing, Challa Estates, Erragadda
Hyderabad, Telangana, India 500 018
Tel +91 40-23710405 Fax +91-40-23700405
CIN U24100TG2007PTC055636

Date: 20th March 2023

To

The Environmental Engineer,
Telangana State Pollution Control Board,
Regional Office,
Nalgonda

Sir,

**Sub: Submission of Extended Original Bank Guarantee for Rs.4Lakhs – Reg.
Ref: Lr.No.12037/PCB/RO-NLG/BG-Notice/2023/1173 Dated: 04/03/2023.**

With reference to the above-mentioned subject, we are herewith submitting Extended Original Bank Guarantee with validity from 04th February 2022 to 03rd February 2024 which is issued on 14th March 2023 as follows:

S.NO	BANK GUARANTEE NO/ISSUE DATE	AMOUNT in Rs.
1	IBG122059 / 04/02/2022 ISSUED ON 14/03/2023	4,00,000/- (Rupees Four Lakhs Only)

Hence we request your good selves to please receive the Extended Original Bank Guarantee for Rs.4,00,000/- (Rupees Four lakhs only) and acknowledge the same.

Thanking you

Yours faithfully
For HINDYS LAB PRIVATE LIMITED

V.JAGADEESWAR
DEPUTY. GENERAL MANAGER – CORP. EHS.



C.C to The Member Secretary, TSPCB, Paryavaran Bhavan, Sanathnagar, Hyd.

53



తెలంగాణ తేలంగానా TELANGANA

Sl.No... 2978..... Date.14-03-2023
SOLD TO : Siddartha, S/o. Sathikonda, R/o. Hyd.
FOR WHOM: Federal Bank Ltd.

G. Jyothi AX 688848

G. JYOTHI
LICENCED STAMP VENDOR
L.No.16-11-002/2005
RL.No.16-11-003/2022
H.No.25/3RT, S.R. NAGAR,
HYDERABAD-500038.
CELL No: 9550705909.

Date: 14-03-2023

TO,
TELANGANA STATE POLLUTION CONTROL BOARD SECRETARY,
T.S. POLLUTION CONTROL BOARD, PARYAVARAN BHAVAN,
INDUSTRIAL ESTATE, SANATHNAGAR, HYDERABAD TELANGANA, INDIA, 500018

Dear Sir,

Sub: Our Guarantee No: IBG122059 dated 04-02-2022 for Rs: 400000 issued to you on behalf of HINDYS LAB PRIVATE LIMITED, FLAT NO 120 BHANU ENCLAVE, SUNDER NAGAR, HYDERABAD, TELANGANA, INDIA, 500038.

1. The period of the subject Guarantee issued in your favour on behalf of HINDYS LAB PRIVATE LIMITED, FLAT NO 120 BHANU ENCLAVE, SUNDER NAGAR, HYDERABAD, TELANGANA, INDIA, 500038 is hereby extended up to 03-02-2024.

For THE FEDERAL BANK LTD.

CH. Vijay Kumar
Manager
CCSC, Hyderabad.

CH.VIJAY KUMAR
SP.No.6754



For THE FEDERAL BANK LTD.

Srimanthula Sravandath
Manager
CCSC, Hyderabad.

SRIMANTHULA SRAVANDATH
SP.No.9040



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018

Phone: 040 – 23887500

Lr.No.22/NGT-Chennai/TSPCB/Legal/2021-25

(54)

Date: 24-05-2023

To

**The Collector & District Magistrate,
Nalgonda District.**

Annexure - IV

Madam,

Sub: TSPCB -- Legal -- Hon'ble NGT, Chennai – OA No. 238 of 2021 filed by Chepuri Ramachandraiah, R/o.Nalgonda District -- Recovery of Environmental Compensation under the Revenue Recovery Act -- Reg.

Ref: 1. OA No. 238 of 2021 filed before the Hon'ble NGT, Chennai.
2. TSPCB Order No. NLG-205/TSPCB/TF/HO/2023-2144, dated 23.03.2023, levying Environmental Compensation amount.
3. Hon'ble NGT, Chennai Order dated 02.05.2023.

* * *

It is to inform that the Hon'ble NGT, New Delhi registered the letter sent by Sri. Chepuri Ramachandraiah, R/o.Velminedu (V), Chityala (M), Nalgonda District as Original Application (OA) No. 181 of 2020 against violation of Environmental Norms by M/s.Hindys Lab Pvt Ltd, causing air and water pollution.

The Hon'ble NGT, New Delhi vide Order dated 18.11.2021 while transferring the case to Hon'ble NGT, Chennai appointed a Joint Committee consisting of Ministry of Environment, Forest & Climate Change (MoEF&CC); Central Pollution Control Board (CPCB); Telangana State PCB and District Magistrate, Nalgonda District (Addl Collector, Nalgonda nominated) filed report in May 2022.

The Joint Committee recommended Environmental Compensation of Rs.1,19,70,000/- on M/s.Hindys Lab Pvt Ltd. Further, the Joint Committee calculated crop compensation of Rs.22,73,000/- in consultation with the Agriculture Department. The Board filed its reports on 16.05.2022, 14.12.2022 & 17.02.2023 before the Hon'ble Tribunal.

It is to inform that regarding Levy of Environmental Compensation, as per the recommendations of the Joint Committee, the following steps have been taken by the Board:-

- The Board issued notice to the industry dated 31.01.2023 for levy of Environmental Compensation.
- Further, personal hearing was held on 17.02.2023 before the Board's Task Force Committee regarding levy of Environmental Compensation in which the representatives of M/s. Hindys Lab Pvt Ltd., was present. The Board vide letter reference 2nd cited directed the industry to deposit Environmental Compensation amount of Rs. 1,19,70,000/- within 15 days.
- The industry vide letter dated 28.03.2023 stated that they have filed point-wise objections before the Hon'ble NGT on the report of the Joint Committee and the Hon'ble NGT is yet to consider their objections to the report filed by them and under such circumstances, the directions of the Board for levy of EC is pre-mature.

55

The Board filed report dated 29.04.2023 before the Hon'ble NGT, submitting the above to the Hon'ble NGT.

The Hon'ble Tribunal vide Order dated 02.05.2023 ordered as follows: -

ORDER

3. The Telangana State Pollution Control Board is directed to file a detailed report as to the compliance mentioned by the 4th respondent as well as the action taken by them for the earlier violation. If already there is a levy of environmental compensation, whether the same is recovered or not has to be reported.

4. Post the matter on 12.07.2023."

In this regard, it is to inform that earlier, the Hon'ble NGT, Chennai in OA No. 43 of 2019 with regard to the non-payment of Environmental Compensation by the cotton delinting units in Jogulamba-Gadwal District, directed the Board to collect the EC from the units or take action against units which have not remitted EC by initiating proceedings through District Collector by invoking Revenue Recovery Act.

Subsequently, the Environmental Compensation amount was paid by the violating cotton delinting units in Jogulamba-Gadwal District.

In view of the above, it is requested to instruct the concerned for taking necessary steps for recovery of Environmental compensation from M/s. Hindy's Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District, duly invoking the provisions of the Revenue Recovery Act, 1890.

Yours faithfully,
Sd/-
MEMBER SECRETARY

Encl: As above.

Copy to:

1. The JCEE, ZO, RC Puram for information and necessary action.
2. The SEE (TF), Unit-IV, Board Office, Hyderabad for information and necessary action.
3. The EE, RO, Nalgonda for information and necessary action. The RO is directed to pursue the matter with the District Collector. Further, the RO is directed to furnish the compliance status of the industry as directed by Hon'ble NGT by 28.06.2023, so as to file further report before the Hon'ble NGT.

// T.C.F.B.O //

K. S. Reddy

**JOINT CHIEF ENVIRONMENTAL ENGINEER,
TSPCB, HEAD OFFICE, HYD.**

GOVERNMENT OF TELANGANA
OFFICE OF COLLECTOR & DISTRICT MAGISTRATE, NALGONDA

PRESENT:: T. Vinay Krishna Reddy, I.A.S.,
Srinivasa Nagar Colony, BTS, Miryalguda Road, Nalgonda 508001

Landline: 08682 - 232302
Landline: 08682 - 244421
Fax: 08682 - 232981
Fax: 08682 - 233622



Website: <https://nalgonda.telangana.gov.in>
Mail Id: collector_nlgd@telangana.gov.in
Twitter: @Collector_NLG

56

Procg. No. E4/3916/2023, Dt.05.07.2023.

Annexure - V

Sub: Nalgonda District- Revenue Recovery Act-1860- TSPCB- Requested to initiate action under Revenue Recovery Act-1864 against M/s Hindys Lab Pvt Ltd. - Veliminedu Village- Chityal Mandal- Proceedings issued - Regarding.

Ref: Member Secretary, TS Pollution Control Board, Hyderabad.
Lr.No.22/NGT-Chennai/TSPCB/Legal/2001-25, dt.24.05.2023.

ORDER:-

Vide the reference read above, Member Secretary, TS Pollution Control Board, Hyderabad, vide reference cited has informed that, one Chepuri Rmachndraiah, R/o. Veliminedu Village of Chityal Mandal file an application vide O.A.No.181 of 2020 before the Hon'ble NGT, New Delhi, against violation of Environmental Norms by M/s. Hindys Lab Pvt Ltd causing air and water pollution. The Hon'ble NGT, New Delhi has directed the Board to collect Environmental Compensation to an amount of Rs.1,19,70,000 from M/s. Hindys Lab Pvt Ltd. As such, Member Secretary, PCB has requested to initiate action under Revenue Recovery Act-1864 against the defaulter.

As per the Telangana Revenue Recovery Act, 1864, under Section 5, "whenever revenue may be in arrear, it shall be lawful for the Collector, or other Officer empowered by the Collector in that behalf, to proceed to recover the arrear, together with interest and costs of process, by the sale of the defaulter's movable and immovable property, or by execution against the person of the defaulter in manner hereinafter provided"

In view of the above, Tahasildars, Chityal Mandal is hereby authorized to initiate action under Revenue Recovery Act 1864 against the defaulters to realize the amount from movable or immovable properties of defaulters as per the procedure laid down under Revenue Recovery Act, 1864 and report compliance.

Sd/- T. Vinay Krishna Reddy, I.A.S.,
District Collector,
Nalgonda.

// Attested //

Superintendent

To
The Tahasildar, Chityal Mandal.
Copy to the Revenue Divisional Officer, Nalgonda to follow Up and submit report.
Copy to Member Secretary, TS Pollution Control Board, Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad-500018 for information.

(57)

Annexure-V

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE T.VINOD KUMAR

WRIT PETITION No.20336 of 2023

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P.Nagendra Reddy, learned counsel for the petitioner.

Mr. A.Vishnu Vardhan Reddy, learned Standing Counsel
for respondent No.1.

Mr. T.Srikanth Reddy, learned Government Pleader for
Revenue for respondent No.2.

2. The petitioner which is a bulk drug manufacturing company in this petition has assailed the validity of the composite order dated 23.03.2023 *vide* No.NLG-205-TSPCB/TF/HO/2023-2144 passed by the Telangana State Pollution Control Board (briefly referred to hereinafter as 'the Board') in exercise of powers under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 (briefly referred to hereinafter as 'the Water Act') and Section 31A of the Air

58

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(Prevention and Control of Pollution) Act, 1981 (briefly referred to hereinafter as 'the Air Act').

3. For the reasons assigned by us by a separate order dated 08.08.2023 passed in W.P.No.17179 of 2023, the composite order dated 21.06.2023 *vide* No.NLG-48-TSPCB/TF/HO/2023-441 passed by the Board is quashed and set aside and the operative portion of the order reads as under:

"12. For the afore-mentioned reasons, order dated 21.06.2023 passed by the Board cannot be sustained in the eye of law. Accordingly, it is quashed and set aside. The matter is remitted to the Board to consider the grounds taken by the petitioner in the explanation dated 02.06.2023. Needless to state that the Board shall also consider the fact that consent for operation was granted to the petitioner on 08.02.2023 as well as the fact that the petitioner was not a party to the order dated 17.01.2023 passed by National Green Tribunal in O.A.No.97 of 2021. The Board shall afford an opportunity of hearing to the petitioner and shall by a speaking order conclude the proceeding initiated in pursuance to show cause notice dated 22.05.2023. It is made clear that this Court has not expressed any opinion on merits of the matter."

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59

4. Accordingly, the Writ Petition is disposed of. There shall be no order as to costs.

As a sequel, miscellaneous applications pending, if any, in this Writ Petition, shall stand closed.

ALOK ARADHE, CJ

T. VINOD KUMAR, J

Date: 08.08.2023
KL

